Page No: 3, Size: 5.98cm × 24.02cm

# Allahabad HC halts EOW probe into 558 U.P. madrasas

#### The Hindu Bureau

NEW DELHI

The Allahabad High Court has stayed a probe by the Economic Offences Wing (EOW) into 558 aided madrasas in Uttar Pradesh.

The probe, ordered by the National Human Rights Commission (NHRC), was based on a complaint filed by a man named Mohammad Talha Ansari alleging human rights violations in these educational institutions. The madrasas had challenged the probe and the NHRC's directions.

A High Court Bench on Monday halted the probe, issued notices to the NHRC and the complainant, and scheduled the next hearing for November 17.

The petition before the High Court argued that the NHRC, whose powers are limited under Section 12 of the Protection of Human Rights Act, 1993, had exceeded its jurisdiction in this case.





**Page No: 2, Size: 3.81cm × 20.21cm** 

### Newborndies in Delhi: NHRCasks CS to submit report within two weeks

STATESMAN NEWS SERVICE

New Delhi, 23 September

Taking suo motu cognizance of the reported death of a newborn due to lack of facilities at IHBAS. Delhi, the National Human Rights Commission (NHRC) on Tuesday issued notices to the Chief Secretary, Government of NCT of Delhi, calling for a detailed report on matter within two weeks.

The baby was born in the washroom of the Institute wherethe mother was admitted under a court order, the NHRC said.

"The National Human Rights Commission (NHRC), India, has taken suo motu cognizance of a media report that a destitute patient's baby died due to lack of facilities after delivery in washroom of government-run Institute of Human Behaviour and Allied Sciences (IHBAS) where she was admitted on 7th September, 2025 under a court order," the rights panel said in a statement.

The NHRC said reportedly, the hospital staff took a lot of time to even manage a clamp to cut the umbilical cord before taking them to nearby Swami Dayanand Hospital by ambulance, but the infant's life could not be saved.

The Commission has observed that the contents of the media report, if true, raise 'a serious issue of human rights violation'.

Therefore, it has issued notices to the Chief Secretary, Government of NCT of Delhi, calling for a detailed report on the matter within two weeks, the statement added. According to the media report, carried on September 10, the staff confirmed that expecting mother was admitted there despite IHPAS lacking necessary facilities for childbirth.



# Allahabad HC stays probe against madrasas

PIONEER NEWS SERVICE

Prayagraj

The Allahabad High Court has stayed a probe against 558 aided *madrasas* in Uttar Pradesh by the Economic Offences Wing.

The probe of alleged violation of human rights was being conducted by the Economic Offences Wing in pursuance of a direction issued by the National Human Rights Commission based on a complaint made by a man named Mohammad Talha Ansari against these madrasas. Challenging the direction as well as the inquiry, a petition was filed

before the High Court seeking to quash the orders of the NHRC dated February 28, April 23, and June 11. The petition further prayed for quashing a consequential Government order of April 23 for the inquiry.

On Monday, a bench of justices Saral Srivastava and Amitabh Kumar Rai while staying the orders issued notice to the NHRC as well as to the complainant, fixed November 17 as the next date of hearing.

It was submitted before the court that under Section 12 of the Protection of Human Rights Act, 1993, the functions of the commission are specifically enumerated.

It was further submitted that Section 36(2) of the Act clearly provides that the commission shall not inquire into any matter after the expiry of one year from the date on which the alleged act constituting violation of human rights is said to have been committed. It was also submitted before the court that under Section 12-A, the commission may inquire suo motu, or on a petition presented by a victim or any person on his behalf, or on the basis of any direction or order of any court. However, in the present case, none of the conditions stipulated under Section 12-A is attracted. The petition further urged that the complaint is silent regarding the date of the alleged act constituting violation of human rights and since the averments made therein are vague and do not disclose any specific date, it is not possible to ascertain whether the complaint was filed within one year from the date of the alleged violation. Hence, it is submitted that the entire exercise undertaken by the commission is without jurisdiction.

The court directed respondents to file their respective replies within four weeks.



# NHRC issues notice to govt on baby's death after delivery in hosp washroom

#### ASHISH SRIVASTAVA @ New Delhi

THE National Human Rights Commission (NHRC) has taken suo motu cognisance of the death of a newborn at the Delhi government-run Institute of Human Behaviour and Allied Sciences (IHBAS), after the child was delivered in a hospital washroom earlier this month allegedly without adequate medical support.

The Commission said the baby of a destitute woman, admitted to IHBAS under a court order on September 7, died after delivery in a washroom due to the lack of facilities. "Reportedly, the hospital staff took a lot of time to even manage a clamp to cut the umbilical cord before taking them to the nearby Swami Dayanand Hospital by an ambulance, but the infant's life could not be saved," the NHRC said in a statement.

Observing that the allegations, if true, raise a serious issue of human rights violation, the Commission has issued notices to the Chief Secretary of Delhi, seeking a detailed

#### 'Limited ultrasound and X-ray facilities in IHBAS'

Staff at the mental health institute pointed out that IHBAS has been functioning without MRI and CT scan machines since 2012 and continues to rely on limited X-ray and ultrasound facilities.

report within two weeks.

According to media reports, the patient was admitted to IH-BAS despite the hospital lacking the infrastructure required

for childbirth. Hospital

staff themselves confirmed the absence of maternity facilities, it added. The woman is now undergoing treatment at another government hospital.

The infant, born at 26 weeks of pregnancy, was alive at birth but died soon after being shifted to Swami Dayanand Hospital. Doctors said the child's lungs were underdeveloped due to premature delivery. The incident prompted an visit by CM, who assured that the infrastructural gaps would be addressed with the construction of a new hospital building.



# Govt orders immediate closure of India's oldest school for blind

Cites violations of Right to Education, Delhi School Education Acts

#### The Tribune EXCLUSIVE

SNEHA RICHHARIYA

TRIBUNE NEWS SERVICE
NEW DELHI, SEPTEMBER 23

The Deputy Director of Education (DDE), under the Government of National Capital Territory (GNCT), Delhi, has ordered the immediate closure of "Institution for the Blind -Andh Vidyalaya", country's oldest residential school for blind children, citing violations of the Right to Education (RTE) Act, 2009, and the Delhi School Education Act, 1973.

The order dated September 20, 2025, said the institute at Panchkuian Road in New Delhi district is being run without obtaining the mandatory certificate of recognition.

"Despite being issued letters elaborating substantial and material deficiencies in the school's application for recognition, no remedial action has been taken by the school management," the order stated.

Earlier, a fact-finding report following a National Human Rights Commission (NHRC) notice had found that the school lacks basic infrastructure and safety arrangements. Concerns have also been raised about the alarming practice of minors being accommodated alongside adults.

"In accordance with the provisions of Section 19 of the RTE Act, 2009, and Sec-



The Institution for the Blind - Andh Vidyalaya in New Delhi.

#### ABOUT THE SCHOOL

- Established in 1939 in Lahore
- Shifted to Delhi in 1947 after Partition
- Current strength: 85 students

tion 24 of the Delhi School of

Education Act, 1973, the

operation of such an

unrecognised and unsafe

school is illegal, and makes

the management liable to

penal, civil and criminal con-

sequences," the Deputy

Director of Education noted.

In the past two months, two

cases of the Protection of

Offences Act (POCSO) have

been reported at the school,

from

Sexual

Children

the Child Welfare Committee (CWC) concerned confirmed to The Tribune.

Teaching & non-teaching staff: 28

Records in 2006 as the "oldest

extant blind school in the country"

Entered the Limca Book of

However, JP Sharma, office secretary of the school, alleged that the institute operations had been gravely disturbed by former students who continue to stay despite multiple attempts of eviction.

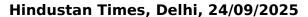
"These adults have caused complete chaos. We have called the police multiple times, but even they refuse to take action against them because they are blind. Most of them are partially blind and even violent. They had even attacked me," he alleged.

Established in 1939 in Lahore, the institute was shifted to New Delhi after the Partition in 1947. "This school has been running in Delhi since 1947, but the government has not yet recognised it," said Sharma.

According to him, the management has repeatedly petitioned the Directorate of Education for recognition since 2013. "We have submitted all required documents and had several rounds of communication. We also informed the department that no record is available for the land ownership because it was allotted to us on Mahatma Gandhi's verbal request just after Partition in 1947," he said.

Sharma said the school had furnished documents showing possession of the land for more than five decades.

"The land in the possession of the Institution for the Blind at Panchkuian Road is part and parcel of the unacquired site and presently under the control of the Delhi Waqf Board. Therefore, it cannot be allotted in the favour of the institute by this office," a 2020 letter from the Ministry of Urban Development had said.





Page No: 18, Size: 6.32cm × 8.36cm

### NHRC takes suo moto cognisance of the reported death of one worker

The National Human Rights Commission (NHRC), India took suo moto cognisance of a media report that one worker died and three others were critically injured while cleaning sewer in Ashok Vihar area of North West Delhi on September 16. Reportedly, their co-workers stated that no safety equipment was provided by the private construction company which engaged them for cleaning sewer.

The Commission has issued notices to the authorities.



# Investigation Was In Compliance With Directives From NHRC

Rajesh Kumar Pandey | TNN

Prayagraj: The Allahabad high court has stayed an inquiry by the economic offences wing (EOW) of Uttar Pradesh Police against 558 govtaided madrassas in the state.

The probe was being conducted in compliance with directions issued by National Human Rights Commission (NHRC) to the EOW director general on a complaint submitted by one Mohd Talha Ansari about illegal recruitments, forged appointments and misuse of funds in a large number of madrassas, especially during the Covid-19 period.

Writ petitions were filed in HC by associations of madrassa managers and teachers, seeking quashing of the NHRC directives, issued this year on Feb 28, April 23 and June 11, and the consequent



NHRC had directed a criminal and financial probe with focus on alleged illegal recruitments and fraudulent use of madrassa land grants

govt order dated April 23.

A division bench comprising Justice Saral Srivastava and Justice Amitabh Kumar Rai, while staying the orders on Sept 22, issued notices to NHRC and the complainant, and posted the matter for Nov 17. The court directed the respondents to file their reply within four weeks.

The petitioners submitted before the court that under Section 12 of the Protection of Human Rights Act, 1993, functions of the NHRC are specifically enumerated—it may inquire suo motu, or on a petition presented by a victim or any person on his/her behalf, or on the basis of a court direction/order. However, in

the present case, none of the conditions were met. It was further said Section 36(2) of the Act clearly states NHRC shall not inquire into any matter after the expiry of one year from the date on which the alleged act constituting violation of human rights is said to have been committed.

The petitioners said the complaint is silent regarding the date of the alleged act constituting violation of human rights, and since the averments made therein are vague and do not disclose any specific date, it is not possible to ascertain whether the complaint was filed within one year from the date of the alleged violation. NHRC had directed a criminal and financial probe with focus on the alleged illegal appointment of 308 teachers and fraudulent use of madrassa and mosque land grants.





Page No: 18, Size: 6.61cm × 10.50cm

# NHRC to organise a program

The National Human Rights Commission (NHRC), India in collaboration with the Ministry of External Affairs (MEA), is organising a six-day Indian Technical and Economic Cooperation (ITEC) Executive Capacity Building Programme on human rights for senior- level functionaries of the National Human Rights Institutions (NHRIs) of the Global South in New Delhi from September 22-27. The programme aims to strengthen the capacities of National Human Rights Institutions (NHRIs) from the Global South.



# सहायता प्राप्त 558 मदरसों की जांच पर हाई कोर्ट ने लगाई रोक

राष्ट्रीय मानवाधिकार

आयोग और

शिकायतकर्ता को जारी

किया नोटिस।

प्रयागराज, 23 सितंबर (भाषा)।

इलाहाबाद उच्च न्यायालय ने उत्तर प्रदेश के सहायता प्राप्त 558 मदरसों के खिलाफ राष्ट्रीय मानवाधिकार आयोग के निर्देश पर लखनऊ स्थित आर्थिक अपराध शाखा द्वारा की जा रही जांच पर रोक लगा दी है। न्यायमूर्ति सरल श्रीवास्तव और न्यायमूर्ति अमिताभ कुमार राय की खंडपीठ ने सोमवार को राष्ट्रीय

मानवाधिकार आयोग और शिकायतकर्ता को नोटिस जारी किया।

मामले की अगली सुनवाई की तिथि 17 नवंबर, 2025 निर्धारित की गई है। मोहम्मद तल्हा अंसारी नामक एक व्यक्ति द्वारा इन मदरसों

के खिलाफ शिकायत दर्ज कराई गई थी, जिस पर आयोग ने आर्थिक अपराध शाखा के महानिदेशक को पत्र भेजकर जांच करने का निर्देश दिया था। आयोग के निर्देश और जांच की वैधता को चुनौती देते हुए उच्च न्यायालय में एक याचिका दायर की गई, जिसमें आयोग द्वारा इस साल 28 फरवरी, 23 अप्रैल और 11 जून को पारित आदेशों को रद्द करने का अनुरोध किया गया। इन आदेशों के तहत आरोपों की जांच करने और की गई कार्रवाई की रपट देने को कहा गया था।

याचिका में 23 अप्रैल 2025 को जारी उस सरकारी आदेश को भी रद्द करने का अनुरोध किया गया जिसमें आर्थिक अपराध शाखा को सभी 558 मदरसों की जांच करने के लिए अधिकृत किया गया था। खंडपीठ ने इन आदेशों पर अंतरिम रोक लगाते हुए राष्ट्रीय मानवाधिकार आयोग और शिकायतकर्ता को

नोटिस जारी किया।

अदालत के समक्ष दलील दी गई कि मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के अंतर्गत आयोग के कार्यों का स्पष्ट उल्लेख है। साथ ही धारा

36(2) के अनुसार, मानवाधिकार उल्लंघन की तिथि से एक वर्ष बीतने के पश्चात आयोग उस मामले की जांच नहीं कर सकता। यह भी तर्क दिया गया कि धारा 12-ए के अंतर्गत आयोग स्वतः संज्ञान लेकर, पीड़ित की याचिका पर, पीड़ित की ओर से किसी अन्य व्यक्ति की याचिका पर अथवा न्यायालय के निर्देश पर ही जांच कर सकता है।

:जनसत्ता

Wed, 24 September 2025 https://epaper.jansatta.com/c/78216353







Page No: 15, Size: 5.90cm × 9.97cm

# मदरसों की जांच पर **HC** की रोक

■ NBT रिपोर्ट, प्रयागराजः इलाहाबाद हाई कोर्ट ने राष्ट्रीय मानवाधिकार आयोग के निर्देश के क्रम में 558 सहायता प्राप्त मदरसों के खिलाफ चल रही आर्थिक अपराध शाखा की जांच पर रोक लगा दी है। जस्टिस सरल श्रीवास्तव और जस्टिस अमिताभ कुमार राय की खंडपीठ ने आदेशों पर रोक लगाते हुए मानवाधिकार आयोग के साथ शिकायतकर्ता को नोटिस जारी करने का निर्देश दिया है।





Page No: 3, Size: 5.95cm × 23.02cm

# Allahabad HC halts EOW probe into 558 U.P. madrasas

#### The Hindu Bureau

**NEW DELHI** 

The Allahabad High Court has stayed a probe by the Economic Offences Wing (EOW) into 558 aided madrasas in Uttar Pradesh.

The probe, ordered by the National Human Rights Commission (NHRC), was based on a complaint filed by a man named Mohammad Talha Ansari alleging human rights violations in these educational institutions. The madrasas had challenged the probe and the NHRC's directions.

A High Court Bench on Monday halted the probe, issued notices to the NHRC and the complainant, and scheduled the next hearing for November 17.

The petition before the High Court argued that the NHRC, whose powers are limited under Section 12 of the Protection of Human Rights Act, 1993, had exceeded its jurisdiction in this case.



# Investigation Was In Compliance With Directives From NHRC

#### Rajesh Kumar Pandey | TNN

Prayagraj: The Allahabad high court has stayed an inquiry by the economic offences wing (EOW) of UP Police against 558 govt aided madrassas in the state.

The probe was being conducted in compliance with directions issued by National Human Rights Commission (NHRC) to the EOW director general on a complaint submitted by one Mohd Talha Ansari about illegal recruitments, forged appointments and misuse of funds in a large number of madrassas, especially during the Covid-19 period.

Writ petitions were filed in HC by associations of madrassas managers and teachers, seeking quashing of the NHRC directives, issued this year on Feb 28, April 23 and June 11, and the consequential govt order dated April 23.

A division bench comprising Justice Saral Srivastava



NHRC had ordered a criminal & financial probe into govt-aided madrassas

and Justice Amitabh Kumar Rai, while staying the orders on Sept 22, issued notices to the NHRC and the complainant, and posted the matter for hearing on Nov 17. The court directed the respondents to file their reply within four weeks.

The petitioners submitted before the court that under section 12 of the Protection of Human Rights Act, 1993, the functions of the NHRC are specifically enumerated --- it may inquire suo motu, or on a petition presented by a victim or any person on his/her behalf, or on the basis of a court direction/order. However, in the present case, none of the conditions stipulated under section 12-A were satisfied.

It was further submitted that section 36(2) of the Act clearly states that the commission shall not inquire into any matter after the expiry of one year from the date on which the alleged act constituting violation of human rights is said to have been

committed.

The petitioners said the complaint is silent regarding the date of the alleged act constituting violation of human rights, and since the averments made therein are vague and do not disclose any specific date, it is not possible to ascertain whether the complaint was filed within one year from the date of the alleged violation. Hence, the entire exercise undertaken by commission is without jurisdiction, they stated.

The NHRC had directed a criminal and financial probe into 558 govt-aided madrassas, focusing on the alleged irregular appointment of 308 teachers and the possible fraudulent use of madrassa and mosque land grants.

The complainant had alleged that madrassas had listed employees who never actually worked in teaching roles, or whose appointments were made on the basis of forged documents.



# Investigation Was In Compliance With Directives From NHRC

Rajesh Kumar Pandey | TNN

Prayagraj: The Allahabad high court has stayed an inquiry by the economic offences wing (EOW) of Uttar Pradesh Police against 558 govtaided madrassas in the state.

The probe was being conducted in compliance with directions issued by National Human Rights Commission (NHRC) to the EOW director general on a complaint submitted by one Mohd Talha Ansari about illegal recruitments, forged appointments and misuse of funds in a large number of madrassas, especially during the Covid-19 period.

Writ petitions were filed in HC by associations of madrassa managers and teachers, seeking quashing of the NHRC directives, issued this year on Feb 28, April 23 and June 11, and the consequent



NHRC had directed a criminal and financial probe with focus on alleged illegal recruitments and fraudulent use of madrassa land grants

govt order dated April 23.

A division bench comprising Justice Saral Srivastava and Justice Amitabh Kumar Rai, while staying the orders on Sept 22, issued notices to NHRC and the complainant, and posted the matter for Nov 17. The court directed the respondents to file their reply within four weeks.

The petitioners submitted before the court that under Section 12 of the Protection of Human Rights Act, 1993, functions of the NHRC are specifically enumerated—it may inquire suo motu, or on a petition presented by a victim or any person on his/her behalf, or on the basis of a court direction/order. However, in

the present case, none of the conditions were met. It was further said Section 36(2) of the Act clearly states NHRC shall not inquire into any matter after the expiry of one year from the date on which the alleged act constituting violation of human rights is said to have been committed.

The petitioners said the complaint is silent regarding the date of the alleged act constituting violation of human rights, and since the averments made therein are vague and do not disclose any specific date, it is not possible to ascertain whether the complaint was filed within one year from the date of the alleged violation. NHRC had directed a criminal and financial probe with focus on the alleged illegal appointment of 308 teachers and fraudulent use of madrassa and mosque land grants.





# Allahabad HC halts EOW probe into 558 U.P. madrasas

### The Hindu Bureau

NEW DELHI

The Allahabad High Court has stayed a probe by the Economic Offences Wing (EOW) into 558 aided madrasas in Uttar Pradesh.

The probe, ordered by the National Human Rights Commission (NHRC), was based on a complaint filed by a man named Mohammad Talha Ansari alleging human rights violations in these educational institutions. The madrasas had challenged the probe and the NHRC's directions.

A High Court Bench on Monday halted the probe, issued notices to the NHRC and the complainant, and scheduled the next hearing for November 17.

The petition before the High Court argued that the NHRC, whose powers are limited under Section 12 of the Protection of Human Rights Act, 1993, had exceeded its jurisdiction in this case.



# Investigation Was In Compliance With Directives From NHRC

Rajesh Kumar Pandey TNN

Prayagraj: The Allahabad High Court has stayed an inquiry by the economic offences wing (EOW) of UP Police against 558 govt-aided madrassas in the state.

The probe was being conducted in compliance with directions issued by National Human Rights Commission (NHRC) to the EOW director general on a complaint submitted by one Mohd Talha Ansari about illegal recruitments, forged appointments and misuse of funds in a large number of madrassas, especially during the Covid-19 period.

Writ petitions were filed in HC by associations of madrassa managers and teachers, seeking quashing of the NHRC directives, issued this year on Feb 28, April 23 and



NHRC had directed a criminal and financial probe with focus on alleged illegal recruitment and fraudulent use of madrassa land grants

June 11, and the consequent govt order dated April 23.

A division bench of justices Saral Srivastava and Amitabh Kumar Rai, while staying the orders on Sept 22, issued notices to NHRC and the complainant, and posted the matter for Nov 17.

The petitioners submitted before the court that under section 12 of the Protection of Human Rights Act, 1993, functions of the NHRC are specifically enumerated — it may inquire suo motu, or on a petition presented by a victim or any person on his/her behalf, or on the basis of a court direction/order. However, in the present case, none of the conditions were met.

It was further said Section 36(2) of the Act clearly states NHRC shall not inquire into any matter after the expiry of one year from the date on which the alleged act constituting violation of human rights is said to have been committed. The petitioners said the complaint is silent regarding the date of the alleged act constituting violation of human rights, and since the averments made therein are vague and do not disclose any specific date, it is not possible to ascertain whether the complaint was filed within one year from the date of the alleged violation.

NHRC had directed a criminal and financial probe with focus on the alleged illegal appointment of 308 teachers and possible fraudulent use of madrassa and mosque land grants.



# Investigation Was In Compliance With Directives From NHRC

Rajesh Kumar Pandey TNN

Prayagraj: The Allahabad high court has stayed an inquiry by the economic offences wing (EOW) of Uttar Pradesh Police against 558 govtaided madrassas in the state.

The probe was being conducted in compliance with directions issued by National Human Rights Commission (NHRC) to the EOW director general on a complaint submitted by one Mohd Talha Ansari about illegal recruitments, forged appointments and misuse of funds in a large number of madrassas, especially during the Covid-19 period.

Writ petitions were filed in HC by associations of madrassa managers and teachers, seeking quashing of the NHRC directives, issued this year on Feb 28, April 23 and June 11, and the consequent



NHRC had directed a criminal and financial probe with focus on alleged illegal recruitments and fraudulent use of madrassa land grants

govt order dated April 23.

A division bench comprising Justice Saral Srivastava and Justice Amitabh Kumar Rai, while staying the orders on Sept 22, issued notices to NHRC and the complainant, and posted the matter for Nov 17. The court directed the respondents to file their reply within four weeks.

The petitioners submitted before the court that under Section 12 of the Protection of Human Rights Act, 1993, functions of the NHRC are specifically enumerated—it may inquire suo motu, or on a petition presented by a victim or any person on his/her behalf, or on the basis of a court direction/order. However, in

the present case, none of the conditions were met. It was further said Section 36(2) of the Act clearly states NHRC shall not inquire into any matter after the expiry of one year from the date on which the alleged act constituting violation of human rights is said to have been committed.

The petitioners said the complaint is silent regarding the date of the alleged act constituting violation of human rights, and since the averments made therein are vague and do not disclose any specific date, it is not possible to ascertain whether the complaint was filed within one year from the date of the alleged violation. NHRC had directed a criminal and financial probe with focus on the alleged illegal appointment of 308 teachers and fraudulent use of madrassa and mosque land grants.



# Investigation Was In Compliance With Directives From NHRC

Rajesh Kumar Pandey TNN

Prayagraj: The Allahabad high court has stayed an inquiry by the economic offences wing (EOW) of Uttar Pradesh Police against 558 govtaided madrassas in the state.

The probe was being conducted in compliance with directions issued by National Human Rights Commission (NHRC) to the EOW director general on a complaint submitted by one Mohd Talha Ansariabout illegal recruitments, forged appointments and misuse of funds in a large number of madrassas, especially during the Covid-19 period.

Writ petitions were filed in HC by associations of madrassa managers and teachers, seeking quashing of the NHRC directives, issued this year on Feb 28, April 23 and June 11, and the consequent



NHRC had directed a criminal and financial probe with focus on alleged illegal recruitments and fraudulent use of madrassa land grants

govt order dated April 23.

A division bench comprising Justice Saral Srivastava and Justice Amitabh Kumar Rai, while staying the orders on Sept 22, issued notices to NHRC and the complainant, and posted the matter for Nov 17. The court directed therespondents to file their reply within four weeks.

The petitioners submitted before the court that under Section 12 of the Protection of Human Rights Act, 1993, functions of the NHRC are specifically enumerated — it may inquire suo motu, or on a petition presented by a victim or any person on his/her behalf, or on the basis of a court direction/order. However, in the

present case, none of the conditions were met. It was further said Section 36(2) of the Act clearly states NHRC shall not inquire into any matter after the expiry of one year from the date on which the alleged act constituting violation of human rights is said to have been committed.

The petitioners said the complaint is silent regarding the date of the alleged act constituting violation of human rights, and since the averments made therein are vague and do not disclose any specific date, it is not possible to ascertain whether the complaint was filed within one year from the date of the alleged violation. NHRC had directed a criminal and financial probe with focus on the alleged illegal appointment of 308 teachers and fraudulent use of madrassa and mosque land grants.



# Allahabad HC stays EOW probe against aided madrassas in UP

# Investigation Was In Compliance With Directives From NHRC

Rajesh Kumar Pandey TNN

Prayagraj: The Allahabad high court has stayed an inquiry by the economic offences wing (EOW) of UP Police against 558 govt aided madrassas in the state.

The probe was being conducted in compliance with directions issued by the National Human Rights Commission (NHRC) to the EOW director general on a complaint submitted by one Mohd Talha Ansari about illegal recruitments, forged appointments and misuse of funds in a large number of madrassas, especially during the Covid-19 period.

Challenging the inquiry, writ petitions were filed in the high court by associations of madrassas managers and teachers, seeking quashing of the NHRC directives, issued this year on Feb 28, April 23 and June 11, and the conse-



The NHRC had directed a criminal and financial probe into 558 govt-aided madrassas, focusing on the alleged irregular appointment of 308 teachers and the possible fraudulent use of madrassa and mosque land grants

quential govt order dated April 23.

A division bench comprising Justice Saral Srivastava and Justice Amitabh Kumar Rai, while staying the orders on Sept 22, issued notices to the NHRC and the complainant, and posted the matter for hearing on Nov 17. The court directed the respondents to file their reply within four weeks.

The petitioners submitted before the court that under section 12 of the Protection of Human Rights Act, 1993, the functions of the NHRC are specifically enumerated — it may inquire suo motu, or on a petition presented by a victim or any person on his/her behalf, or on the basis of a court direction/order. However, in the present case, none of the conditions stipulated under section 12-A were satisfied.

It was further submitted that section 36(2) of the Act clearly states that the commission shall not inquire into any matter after the expiry of one year from the date on which the alleged act constituting violation of human rights is said to have been committed.

The petitioners said the

.....

complaint is silent regarding the date of the alleged act constituting violation of human rights, and since the averments made therein are vague and do not disclose any specific date, it is not possible to ascertain whether the complaint was filed within one year from the date of the alleged violation. Hence, the entire exercise undertaken by commission is without jurisdiction, they stated.

The NHRC had directed a criminal and financial probe into 558 govt-aided madrassas, focusing on the alleged irregular appointment of 308 teachers and the possible fraudulent use of madrassa and mosque land grants. The complainant had alleged that madrassas had listed employees who never actually worked in teaching roles, or whose appointments were made on the basis of forged documents.



# Investigation Was In Compliance With Directives From NHRC

Rajesh Kumar Pandey TNN

Prayagraj: The Allahabad high court has stayed an inquiry by the economic offences wing (EOW) of Uttar Pradesh Police against 558 govtaided madrassas in the state.

The probe was being conducted in compliance with directions issued by National Human Rights Commission (NHRC) to the EOW director general on a complaint submitted by one Mohd Talha Ansari about illegal recruitments, forged appointments and misuse of funds in a large number of madrassas, especially during the Covid-19 period.

Writ petitions were filed in HC by associations of madrassa managers and teachers, seeking quashing of the NHRC directives, issued this year on Feb 28, April 23 and June 11, and the consequent



NHRC had directed a criminal and financial probe with focus on alleged illegal recruitments and fraudulent use of madrassa land grants

govt order dated April 23.

A division bench comprising Justice Saral Srivastava and Justice Amitabh Kumar Rai, while staying the orders on Sept 22, issued notices to NHRC and the complainant, and posted the matter for Nov 17. The court directed the respondents to file their reply within four weeks.

The petitioners submitted before the court that under Section 12 of the Protection of Human Rights Act, 1993, functions of the NHRC are specifically enumerated—it may inquire suo motu, or on a petition presented by a victim or any person on his/her behalf, or on the basis of a court direction/order. However, in

the present case, none of the conditions were met. It was further said Section 36(2) of the Act clearly states NHRC shall not inquire into any matter after the expiry of one year from the date on which the alleged act constituting violation of human rights is said to have been committed.

The petitioners said the complaint is silent regarding the date of the alleged act constituting violation of human rights, and since the averments made therein are vague and do not disclose any specific date, it is not possible to ascertain whether the complaint was filed within one year from the date of the alleged violation. NHRC had directed a criminal and financial probe with focus on the alleged illegal appointment of 308 teachers and fraudulent use of madrassa and mosque land grants.



# मानवाधिकार आयोग ने शुरू की सूर्या हांसदा एनकाउंटर प्रकरण की जांच

जांच टीम ने सूर्या की माता, पत्नी और छोटे भाई से घटना की विस्तार से जानकारी ली

टीम, जागरण, गोडडा : ब्रहचचिंत सुवां हांसदा एनकाउंटर प्रकरण की जांच राष्ट्रीय मानवाधिकार आयोग ने शुरू कर दी है। आयोग की दो सदस्यीय टीम बुधवार को मृतक सूर्या हांसदा के पैतक गांव डकैता पहुंची और परिजनों के बयान दर्ज किए। सूर्या हांसदा की माता नीलमणि मुम्,ं पत्नी सुशीला मुम्ं और छोटे भाई प्रमोद हांसदा ने आयोग को घटनाक्रम का विस्तार से बयान दिया। परिवार का आरोप है कि पुलिस ने सामाजिक कार्यकर्ता सूर्या हांसदा को फर्जी मकदमों में फंसाकर प्रताहित किया और अंततः एनकाउंटर में मार

सुशीला मुर्मू ने आयोग के अधिकारियों विमल उत्पल और संजीव कुमार को बताया कि 27 जुलाई को राजमहल परियोजना खनन क्षेत्र गोलीकांड में सूर्या को नामजद किया गया, जबकि उसी संबंधियों के यहां इलाज करा रहे थे। दिन वे घर पर बेटी का जन्मदिन मना रहे थे। ब्बंद में पुलिस ने ऊर्जा अगस्त की शाम पुलिस ने सूर्या को गए। उन्होंने पुलिस के इस दावे को



डकेता स्थित सूर्या हांसदा के घर पर उनकी माता नीलमणि मुर्मू ,पत्नी सुशीला मुर्मू एवं भाई प्रमोद हांसदा से बयान लेते मानवाधिकार आयोग के विमल उत्पल एवं संजीव कुमार ।

बार दबिश दी और सरेंडर न करने पर गंभीर परिणाम भुगतने की धमकी दी। इस दौरान सूर्यों बीमार थे और देवघर के नावाडीह में अपने

नगर स्थित इंसीएल क्वाटंर पर कई हिरासत में लिया था। उन्हें महागामा लाया गया और अगले दिन रहड्बड़िया जंगल में मुठभेड़ का हवाला देकर मार गिराया गया। पत्नी का आरोप है कि सूर्या को पहले यातनाएं दी गईं, उनके शरीर पर परिजनों का कहना है कि 10 इलेक्ट्रिक शॉक के निशान तक पाए

- स्वजनों के बयान दर्ज, निष्पक्ष कार्रवाई का आश्वासन
- आयोग की दो सदस्यीय टीम पहुंची स्व हांसदा के गांव डकैता
- बीते 11 अगस्त को पुलिस मुठभेड़ में मारे गए सूर्या हांसदा

भी खारिज किया कि सुयां ने हथकडी तोड़कर पुलिस की रायफल छोनी और गोली चलाई। आयोग की टीम ने परिजनों को आश्वस्त किया कि घटनास्थल का निरीक्षण कर सभी तथ्यों की जांच की जाएगी। जांच रिपोर्ट तैयार कर आयोग के वरीय अधिकारियों को भेजी जाएगी और आवश्यक कानूनी कार्रवाई सुनिश्चित की जाएगी। गौरतलब है कि 11 अगस्त को बोआरीजोर थाना क्षेत्र के रहड़बड़िया जंगल में पुलिस ने मुठभेड़ में सामाजिक कार्यकर्ता सूर्या हांसदा के मारे जाने का दावा किया था।



#### NHRC.IN

एनएचआरसी, भारत ने उत्तर-पश्चिम दिल्ली के अशोक विहार इलाके में सीवर की सफाई के दौरान एक कर्मचारी की मौत और तीन अन्य के गंभीर रूप से घायल होने की खबर का स्वतः संज्ञान लिया

https://nhrc.nic.in/media/press-release/

प्रेस विज्ञप्ति

राष्ट्रीय मानव अधिकार आयोग

नई दिल्ली: 22 सितंबर, 2025

एनएचआरसी, भारत ने उत्तर-पश्चिम दिल्ली के अशोक विहार इलाके में सीवर की सफाई के दौरान एक कर्मचारी की मौत और तीन अन्य के गंभीर रूप से घायल होने की खबर का स्वतः संज्ञान लिया

आयोग ने दिल्ली के मुख्य सचिव, नगर आयुक्त और पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी

राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी), भारत ने एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है जिसमें कहा गया है कि 16 सितंबर, 2025 को उत्तर-पश्चिम दिल्ली के अशोक विहार इलाके में सीवर की सफाई के दौरान एक कर्मचारी की मौत हो गई और तीन अन्य गंभीर रूप से घायल हो गए। कथित तौर पर, उनके सहकर्मियों ने कहा कि जिस निजी निर्माण कंपनी ने उन्हें सीवर की सफाई के लिए नियुक्त किया था, उसने उन्हें कोई सुरक्षा उपकरण उपलब्ध नहीं कराए थे।

आयोग ने पाया है कि मीडिया रिपोर्ट की सामग्री, यदि सत्य है, तो यह मानव अधिकार उल्लंघन का एक गंभीर मुद्दा है। सर्वोच्च न्यायालय द्वारा दिए गए निर्देशों और सभी राज्यों/संघ राज्य क्षेत्रों को सफाई कर्मचारियों की सुरक्षा सुनिश्चित करने के लिए जारी राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) की परामर्शी के बावजूद, ऐसी दुखद घटनाएँ लगातार हो रही हैं। इसलिए, दिल्ली सरकार के मुख्य सचिव, नगर निगम आयुक्त और पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी गई है। इसमें जाँच की स्थिति और घायल कर्मचारियों के स्वास्थ्य की जानकारी शामिल होने की अपेक्षा है। मृतकों के परिजनों और घायल कर्मचारियों को दिए गए मुआवजे का विवरण भी मांगा गया है।

18 सितंबर, 2025 को प्रकाशित मीडिया रिपोर्ट के अनुसार, पुलिस नियंत्रण कक्ष को 16 सितंबर, 2025 की देर रात इस घटना के संबंध में एक कॉल प्राप्त हुई थी। पुलिस ने चारों पीड़ितों को दीन दयाल उपाध्याय (डीडीयू) अस्पताल पहुँचाया। डॉक्टरों ने उनमें से एक को मृत घोषित कर दिया, जबिक तीन अन्य को गंभीर हालत में आईसीयू में भर्ती कराया गया। कंपनी के प्रबंधक से पूछताछ की जा रही है।

\*\*\*



#### The New Indian Express

### NHRC takes suo motu cognisance, seeks report in Ashok Vihar sewer death

According to the report, the workers had been engaged by a private construction company for cleaning work. Their colleagues alleged that they were not provided with any protective gear before entering the sewer.

https://www.newindianexpress.com/cities/delhi/2025/Sep/23/nhrc-takes-suo-motu-cognisance-seeks-report-in-ashok-vihar-sewer-death

Express News Service | Updated on: 23 Sep 2025, 9:21 am

#### 2 min read

NEW DELHI: The National Human Rights Commission (NHRC) has issued notices to the Delhi government, the Municipal Corporation of Delhi (MCD) and the city police commissioner over the death of a worker while cleaning a sewer in Northwest Delhi's Ashok Vihar earlier this month.

The commission said it has taken suo motu cognisance of a media report, noting that despite repeated directions by the Supreme Court and advisories by the NHRC itself, sanitation workers continue to die in unsafe working conditions.

"Such tragic incidents are occurring frequently," the panel observed, adding that the media report, if accurate, points to a "serious issue of human rights violation."

According to the report, the workers had been engaged by a private construction company for cleaning work. Their colleagues alleged that they were not provided with any protective gear before entering the sewer.

Police had rushed all four workers to Deen Dayal Upadhyay Hospital, where one of them was declared "brought dead", while the other three were in critical condition.

The NHRC has directed the Delhi chief secretary, the MCD commissioner and the police commissioner to submit a detailed report within two weeks.

The report is expected to cover the status of the police investigation, the health condition of the injured workers and details of compensation offered to the deceased worker's family as well as to the survivors.

The rights body has also asked for clarification on the role of the private construction company, whose manager is currently being questioned by the police. It reiterated that ensuring safety standards for sanitation workers is the responsibility of state authorities and municipal bodies, as mandated by the Supreme Court and reinforced through NHRC advisories.

The commission stressed that accountability must be fixed to prevent recurrence of such deaths, which continue to highlight the vulnerability and unsafe working conditions of sanitation workers across the country.



Janta Se Rishta

## Delhi एनएचआरसी ने अशोक विहार में सफाई कर्मचारी की मौत पर रिपोर्ट मांगी

https://jantaserishta.com/delhi-ncr/delhi-nhrc-seeks-report-on-death-of-sanitation-worker-in-ashok-vihar-4280299

### 23 सितंबर 2025

Delhi दिल्ली: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने 16 सितंबर को दिल्ली के अशोक विहार इलाके में सीवर की सफाई के दौरान एक सफाई कर्मचारी की मौत और तीन अन्य के गंभीर रूप से घायल होने का स्वतः संज्ञान लिया है। आयोग ने दिल्ली के मुख्य सिवव, नगर आयुक्त और दिल्ली पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह के भीतर घटना पर एक विस्तृत रिपोर्ट प्रस्तुत करने को कहा है। रिपोर्ट में पुलिस जाँच की स्थिति, घायल कर्मचारियों की स्वास्थ्य स्थिति और मृतक कर्मचारी के परिवार और घायलों को दिए जाने वाले मुआवजे का विवरण शामिल होना चाहिए।

एनएचआरसी के अनुसार, यह मामला मानवाधिकार उल्लंघन की चिंताओं को जन्म देता है। आयोग ने कहा, "सर्वोच्च न्यायालय के निर्देशों और सभी राज्यों व केंद्र शासित प्रदेशों को सफाई कर्मचारियों की सुरक्षा सुनिश्चित करने के लिए एनएचआरसी की सलाह के बावजूद, ऐसी दुखद घटनाएँ अक्सर हो रही हैं।" यह घटना 18 सितंबर को मीडिया रिपोर्टों के बाद सामने आई, जिसमें बताया गया कि एक निजी निर्माण कंपनी ने अशोक विहार में बिना सुरक्षा उपकरण दिए सीवर की सफाई के लिए चार लोगों को नियुक्त किया था। 16 सितंबर की देर रात पुलिस नियंत्रण कक्ष को स्थिति के बारे में सूचना दी गई।

पुलिस किमियों ने चारों मज़दूरों को दीन दयाल उपाध्याय (डीडीयू) अस्पताल पहुँचाया। डॉक्टरों ने उनमें से एक को मृत घोषित कर दिया, जबिक अन्य तीन को गंभीर हालत में गहन चिकित्सा इकाई (आईसीयू) में भर्ती कराया गया। पुलिस ने बताया कि मज़दूरों को तैनात करने के लिए ज़िम्मेदार कंपनी प्रबंधक से पूछताछ की गई है। अब, सर्वोच्च न्यायालय ने अपने पहले के फैसलों में सरकारों को सीवर की सफाई के लिए मशीनों का इस्तेमाल करने और उन जगहों पर सफ़ाई कर्मचारियों को सुरक्षा उपकरण उपलब्ध कराने का निर्देश दिया है जहाँ मैन्युअल प्रवेश अपरिहार्य है। लेकिन सफ़ाई कर्मचारियों की काम के दौरान मौत का मामला बेरोकटोक जारी है क्योंकि राष्ट्रीय सफ़ाई कर्मचारी आयोग (एनसीएसके) द्वारा जारी आँकड़ों के अनुसार, 2017 से सीवर या सेप्टिक टैंक साफ़ करते हुए औसतन हर पाँचवें दिन एक सफ़ाई कर्मचारी की मौत हुई है।



Janta Se Rishta

## सीवर सफाई में मजदूर की मौत, NHRC ने दिल्ली सरकार और नगर आयुक्त को नोटिस भेजा

https://jantaserishta.com/delhi-ncr/nhrc-issues-notice-to-delhi-government-and-municipal-commissioner-after-worker-dies-while-cleaning-sewer-4280348

Kiran23 Sept 2025 9:36 AM | 23 सितंबर 2025

Delhi दिल्ली: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सोमवार को कहा कि उसने दिल्ली सरकार, नगर आयुक्त और शहर के पुलिस प्रमुख को नोटिस जारी कर इस महीने की शुरुआत में अशोक विहार में सीवर की सफाई के दौरान एक कर्मचारी की मौत और तीन अन्य के गंभीर रूप से घायल होने की घटना पर विस्तृत रिपोर्ट मांगी है। सफाई कर्मचारियों की सुरक्षा सुनिश्चित करने के लिए सर्वोच्च न्यायालय द्वारा दिए गए निर्देशों और सभी राज्यों व केंद्र शासित प्रदेशों को एनएचआरसी द्वारा जारी की गई सलाह के बावजूद, ऐसी दुखद घटनाएं "अक्सर हो रही हैं", मानवाधिकार आयोग ने एक बयान में कहा।

आयोग ने "एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है जिसमें कहा गया था कि 16 सितंबर को उत्तर-पश्चिम दिल्ली के अशोक विहार इलाके में एक सीवर की सफाई के दौरान एक कर्मचारी की मौत हो गई और तीन अन्य गंभीर रूप से घायल हो गए।" बयान में कहा गया है कि कथित तौर पर, उनके सहकर्मियों ने कहा कि जिस निजी निर्माण कंपनी ने उन्हें सफाई के काम के लिए नियुक्त किया था, उसने कथित तौर पर कोई सुरक्षा उपकरण उपलब्ध नहीं कराया था।

आयोग ने पाया है कि मीडिया रिपोर्ट की सामग्री, यदि सत्य है, तो मानवाधिकार उल्लंघन का गंभीर मुद्दा उठाती है। इसलिए, आयोग ने दिल्ली सरकार के मुख्य सचिव, दिल्ली नगर निगम आयुक्त और शहर के पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट मांगी है। इसमें जाँच की स्थिति और घायल श्रमिकों के स्वास्थ्य की जानकारी शामिल होने की उम्मीद है। बयान में कहा गया है कि मृतकों के परिजनों और घायल श्रमिकों को दिए गए मुआवजे का विवरण भी मांगा गया है। 18 सितंबर को प्रकाशित मीडिया रिपोर्ट के अनुसार, पुलिस नियंत्रण कक्ष को 16 सितंबर की देर रात घटना के संबंध में एक कॉल आया था। पुलिस चारों पीड़ितों को दीन दयाल उपाध्याय अस्पताल ले गई। डॉक्टरों ने उनमें से एक को 'मृत' घोषित कर दिया, जबिक तीन अन्य को गंभीर हालत में आईसीयू में भर्ती कराया गया। कंपनी के प्रबंधक से पूछताछ की जा रही है।



### KalingaTV

### Alleged custodial death in Odisha, compensation of Rs. 50 lakh demanded

Following allegations of custodial death in Odisha and suspension of three cops, the NHRC has demanded an impartial probe into the matter.

https://kalingatv.com/odisha/alleged-custodial-death-in-odisha-compensation-of-rs-50-lakh-demanded/

By Sudeshna Panda On Sep 23, 2025

Cuttack: A case has been filed with the National Human Rights Commission (NHRC) for compensation of Rs 50 lakh in the alleged custodial death in Odisha. The Odisha Crime Branch has prayed for an impartial investigation into the incident.

An application has been made for a CCTV footage of the Choudwar Police Station under the supervision of the District Judge. A report has been sought from the Chief Secretary and DG regarding whether CCTV has been installed in all police stations in the state as per the Supreme Court guidelines.

The case has been filed by the human rights activist Jayant Das. Three police personnel have been suspended allegedly due to custodial death in Odisha. The incident took place in the Choudwar Police Station of Cuttack district.

According to reports, there occured a suspicious death of a person detained in custody at the Choudwar police station. Following the incident, the ACP, Sub Inspector (SI) and constable have been suspended.

"On the direction of Chief Minister Mohan Charan Majhi, ACP Biswa Ranjan Sahu, in charge of Choudwar police station, has been suspended after a report of custodial death in the police station," read a statement issued by the Chief Minister's office.

Similarly, police station SI Niranjan Goda and constable Kamal Lochan Majhi have also been suspended. It is worth mentioning here that, Rasananda Nayak, a resident of Dhenkanal district who was detained at the Choudwar police station in a vehicle theft case died suspiciously at the police station.

The Choudwar police admitted the youth to SCB Medical College in a critical condition last night. The doctor declared him dead there. The police had detained him following a complaint in a vehicle theft case. The accused had been detained by the police since yesterday. His wife has filed a complaint that it was a custodial death and that the police beat Rasananda to death. However, it is yet to be ascertained how the death occured. Further detailed reports awaited in this regard.



#### Prameyanews

# Custodial death at Choudwar Police Station: Three officers suspended, NHRC case filed

https://www.prameyanews.com/custodial-death-at-choudwar-police-station-three-officers-suspended-nhrc-case-filed

Published By: admin | September 23, 2025 9:19 AM

Cuttack, Sept 23: A man accused in a vehicle theft case died under suspicious circumstances while in custody at Choudwar Police Station, triggering widespread outrage and leading to the suspension of three police personnel.

The deceased, identified as Rasananda Nayak of Dhenkanal, was picked up by Choudwar police on Saturday. According to his family, Nayak died by suicide following alleged custodial torture. The incident occurred on Monday, and a formal complaint has been lodged by the family accusing the police of foul play.

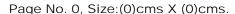
In response, authorities have suspended ACP Bishwaranjan Sahu, SI Niranjan Gouda, and OFP Constable Kamal Lochan Majhi for their alleged involvement. The post-mortem of the deceased was conducted at SCB Medical College and Hospital, in the presence of a magistrate, senior police officials, and family members. The entire procedure was video recorded as per protocol.

Meanwhile, human rights activist Jayanta Sahu has filed a complaint with the National Human Rights Commission (NHRC), seeking a thorough investigation by the Crime Branch. The petition also demands Rs50 lakh in compensation for the victim's family, criminal proceedings against the suspended officers, and mandatory CCTV surveillance in all police stations across the state.

A request has also been made for immediate examination of CCTV footage from Choudwar Police Station to ascertain the sequence of events leading to Nayak's death.

The case has intensified calls for greater accountability and transparency in custodial procedures in Odisha.

## INDIA EDUCATION DIARY, Online, 24.9.2025





**India Education Diary** 

NHRC, India's ITEC Executive capacity-building programme on human rights in partnership with the MEA for senior functionaries of NHRIs of the Global South begins in New Delhi

https://indiaeducationdiary.in/nhrc-indias-itec-executive-capacity-building-programme-on-human-rights-in-partnership-with-the-mea-for-senior-functionaries-of-nhris-of-the-global-south-begins-in-new-delhi/

Byiednewsdesk

September 23, 2025

The six-day Indian Technical and Economic Cooperation (ITEC) Executive Capacity Building Programme on human rights for National Human Rights Institutions (NHRIs) of the Global South began in New Delhi today. The programme is being organised by the National Human Rights Commission (NHRC), India, in collaboration with the Ministry of External Affairs (MEA). It has brought together 43 senior-level functionaries from 12 NHRIs of Mauritius, Jordan, Georgia, Philippines, Qatar, Fiji, Uzbekistan, Bolivia, Nigeria, Mali, Morocco and Paraguay. Designed to strengthen the institutional capacities of NHRIs of the Global South, the programme underscores NHRC India's commitment to fostering global dialogue on human rights, advancing South-South cooperation and promoting rights-based governance.

Inaugurating the programme, NHRC, India Chairperson, Justice Shri V. Ramasubramanian, reflected on the current global landscape. He observed that today's world is marked by protests, anger, frustration, inequality, uncertainty and political unrest.

Citing an international think tank-Carnegie's Global Protest Tracker Report, he noted that in the past year alone, more than a hundred protests erupted in various parts of the world, driven by factors such as anger, frustration, abuse of power, perceived government corruption and suppression of media. Between 2022 and 2025, protests even toppled governments in three of India's neighbouring countries. He said that the significant point to note was that in countries where human rights institutions are very strong, such protests did not escalate into violence. These institutions act as safety valves for public discontent. Unfortunately, in some countries, human rights institutions are perceived as being antigovernment, while they actually are people friendly.

Justice Ramasubramanian further highlighted India's unique cultural diversity with its various religious faiths, castes, languages, dialects and art forms, all thriving together in unity through shared traditions and values. He also noted that Global South nations have rich traditions and unique experiences in addressing human rights issues. NHRC, India through ITEC Executive Capacity Building Programmes, seeks to provide a forum to learn together, share and grow together, in keeping with the spirit of the Vedic ethos of Vasudhaiva Kutumbakam i.e. the world as one family.

### INDIA EDUCATION DIARY, Online, 24.9.2025

Page No. 0, Size:(0)cms X (0)cms.

Earlier, in his opening remarks, NHRC, India Secretary General, Shri Bharat Lal, emphasised that human rights are always evolving and not static. He underlined India's tradition of sharing knowledge and wisdom for the greater good of humanity. This training programme has been designed with the expectation of mutual learning on issues of common concern across the Global South. These challenges may span diverse areas from energy security and climate change to cyber security and emerging technologies like artificial intelligence. He called upon the Global South to unite in advancing socioeconomic and human development to secure collective well-being and expressed the hope that the interactive sessions would help identify emerging challenges of global relevance.

Welcoming the participants, Shri Samir Kumar, Joint Secretary, NHRC, outlined the programme structure and interactive sessions to follow. The delegates expressed their gratitude and appreciated the role of NHRC, India in providing this opportunity for multilateral dialogue on global human rights issues. Smt. Saidingpui Chhakchhuak, Joint Secretary, NHRC delivered the vote of thanks.

The capacity-building programme will feature multiple sessions led by eminent national and international experts, offering the participants valuable insights into various dimensions of human rights as well as cultural and historical perspectives.



#### Times of India

### HC stays EOW probe against 558 aided madrassas in UP

https://timesofindia.indiatimes.com/india/hc-stays-eow-probe-against-558-aided-madrassas-in-up/articleshow/124080582.cms

TNN | Sep 24, 2025, 04.43 AM IST

PRAYAGRAJ: The Allahabad high court has stayed an inquiry by the economic offences wing (EOW) of Uttar Pradesh Police against 558 govt-aided madrassas in the state. The probe was being conducted in compliance with directions issued by National Human Rights Commission (NHRC) to the EOW director general on a complaint submitted by one Mohd Talha Ansari about illegal recruitments, forged appointments and misuse of funds in a large number of madrassas, especially during the Covid-19 period.

Writ petitions were filed in HC by associations of madrassa managers and teachers, seeking quashing of the NHRC directives, issued this year on Feb 28, April 23 and June 11, and the consequent govt order dated April 23.

A division bench comprising Justice Saral Srivastava and Justice Amitabh Kumar Rai, while staying the orders on Sept 22, issued notices to NHRC and the complainant, and posted the matter for Nov 17. The court directed the respondents to file their reply within four weeks.

The petitioners submitted before the court that under Section 12 of the Protection of Human Rights Act, 1993, functions of the NHRC are specifically enumerated - it may inquire suo motu, or on a petition presented by a victim or any person on his/her behalf, or on the basis of a court direction/order. However, in the present case, none of the conditions were met. It was further said Section 36(2) of the Act clearly states NHRC shall not inquire into any matter after the expiry of one year from the date on which the alleged act constituting violation of human rights is said to have been committed.

The petitioners said the complaint is silent regarding the date of the alleged act constituting violation of human rights, and since the averments made therein are vague and do not disclose any specific date, it is not possible to ascertain whether the complaint was filed within one year from the date of the alleged violation. NHRC had directed a criminal and financial probe with focus on the alleged illegal appointment of 308 teachers and fraudulent use of madrassa and mosque land grants.



#### Times of India

### HC stays EOW inquiry against558 aided madrassas in state

https://timesofindia.indiatimes.com/city/allahabad/hc-stays-eow-inquiry-against558-aided-madrassas-in-state/amp\_articleshow/124075846.cms

Rajesh Kumar Pandey | TNN | Sep 24, 2025, 05:35 IST

Prayagraj: The Allahabad high court has stayed the economic offences wing inquiry against 558 aided madrassas in the state.

The probe was being conducted in pursuance of direction issued by National Human Rights Commission (NHRC) to director general, EOW, UP to inquire into the matter on a complaint made by one Mohd Talha Ansari against the said madrassas.

While challenging the direction as well as the inquiry, a petition was filed before high court with request to quash the orders dated Feb 28, 2025, April 23, 2025, and June 11, 2025, passed by NHRC, New Delhi.

The petition further prayed to quash the consequential govt order dated April 23, 2025, whereby pursuant to the aforesaid directions of the NHRC, a roving inquiry was being conducted into all 558 aided madrassas by the EOW.

A division bench comprising Justice Saral Srivastava and Justice Amitabh Kumar Rai while staying the orders on Sept 22 has directed to issue notice to NHRC as well as to the complainant and fixed Nov 17, 2025, as next date of hearing.

It was submitted before the court that under section 12 of the Protection of Human Rights Act, 1993, the functions of the commission are specifically enumerated. It was further submitted that section 36(2) of the Act clearly provides that the commission shall not inquire into any matter after the expiry of one year from the date on which the alleged act constituting violation of human rights is said to have been committed.

It was further submitted before the court that under section 12-A, the commission may inquire suo motu, or on a petition presented by a victim or any person on his behalf, or on the basis of any direction or order of any court. However, in the present case, none of the conditions stipulated under section 12-A are attracted.

It was further urged that the complaint is silent regarding the date of the alleged act constituting violation of human rights, and since the averments made therein are vague and do not disclose any specific date, it is not possible to ascertain whether the complaint was filed within one year from the date of the alleged violation. Hence, it is submitted that the entire exercise undertaken by commission is without jurisdiction.

The court directed respondents to file their respective replies within four weeks.



#### Hindu

# Allahabad High Court stays EOW probe against 558 aided madrassas in Uttar Pradesh

The petition added that the Act clearly states that the commission shall not inquire into any matter after the expiry of one year

https://www.thehindu.com/news/national/uttar-pradesh/allahabad-high-court-stays-eow-probe-against-558-aided-madrassas-in-uttar-pradesh/article70085628.ece/amp/

Published - September 23, 2025 11:18 pm IST - NEW DELHI

The Hindu Bureau

The Allahabad High Court, earlier this week, stayed a probe by the Economic Offence Wing (EOW) against 558 aided madrassas in Uttar Pradesh.

The probe into alleged violations of human rights in the Madrassas was being conducted by the EOW on the directions of the National Human Rights Commission, which acted on a complaint made by a person named Mohammad Talha Ansari.

The Islamic educational institutions challenged the probe as well as the directions of the NHRC in the HC earlier this year.

A bench of justices Saral Srivastava and Amitabh Kumar Rai stayed the probe by the EOW on September 22. The court has also issued notice to the NHRC as well as to the complainant and fixed November 17 as the next date of hearing.

The petitioners submitted before the court that the functions of the commission are specifically enumerated under Section 12 of the Protection of Human Rights Act, 1993. The petition added that Section 36(2) of the Act clearly states that the commission shall not inquire into any matter after the expiry of one year from the date on which the alleged act constituting violation of human rights took place.

The petition further cited that complaint is silent regarding the date of the alleged act of human rights violation and since the averments made therein are vague and do not disclose any specific date, it is not possible to ascertain whether the complaint was filed within one year from the date of the alleged violation.

Hence, it is submitted that the entire exercise undertaken by the commission is without jurisdiction.



Free Press Journal

# Allahabad HC Stays Probe Into 558 Aided Madrassas In Uttar Pradesh By Economic Offences Wing

The probe of alleged violation of human rights was being conducted by the Economic Offences Wing in pursuance of a direction issued by the National Human Rights Commission based on a complaint made by a man named Mohammad Talha Ansari against these madrassas.

https://www.freepressjournal.in/education/allahabad-hc-stays-probe-into-558-aided-madrassas-in-uttar-pradesh-by-economic-offences-wing

PTI Updated: Tuesday, September 23, 2025, 04:48 PM IST

Prayagraj: The Allahabad High Court has stayed a probe against 558 aided madrassas in Uttar Pradesh by the Economic Offences Wing.

The probe of alleged violation of human rights was being conducted by the Economic Offences Wing in pursuance of a direction issued by the National Human Rights Commission based on a complaint made by a man named Mohammad Talha Ansari against these madrassas.

Challenging the direction as well as the inquiry, a petition was filed before the high court seeking to quash the orders of the NHRC dated February 28, April 23, and June 11.

The petition further prayed for quashing a consequential government order of April 23 for the inquiry.

On Monday, a bench of justices Saral Srivastava and Amitabh Kumar Rai while staying the orders issued notice to the NHRC as well as to the complainant, fixed November 17 as the next date of hearing.

It was submitted before the court that under Section 12 of the Protection of Human Rights Act, 1993, the functions of the commission are specifically enumerated.

It was further submitted that Section 36(2) of the Act clearly provides that the commission shall not inquire into any matter after the expiry of one year from the date on which the alleged act constituting violation of human rights is said to have been committed.

It was also submitted before the court that under Section 12-A, the commission may inquire suo motu, or on a petition presented by a victim or any person on his behalf, or on the basis of any direction or order of any court.

However, in the present case, none of the conditions stipulated under Section 12-A is attracted.

The petition further urged that the complaint is silent regarding the date of the alleged act constituting violation of human rights and since the averments made therein are vague

## FREE PRESS JOURNAL, Online, 24.9.2025

Page No. 0, Size:(0)cms X (0)cms.

and do not disclose any specific date, it is not possible to ascertain whether the complaint was filed within one year from the date of the alleged violation.

Hence, it is submitted that the entire exercise undertaken by the commission is without jurisdiction.

The court directed respondents to file their respective replies within four weeks.

(Except for the headline, this article has not been edited by FPJ's editorial team and is auto-generated from an agency feed.)



#### Hindustan Times

### Allahabad HC stays EOW probe into 558 aided madrasas

https://www.hindustantimes.com/cities/lucknow-news/allahabad-hc-stays-eow-probe-into-558-aided-madrasas-101758641305329.html

By HT Correspondent, Prayagraj

Published on: Sept 23, 2025 08:58 pm IST

The probe was initiated following directions from the National Human Rights Commission (NHRC) after a complaint by one Mohammad Talha Ansari alleging human rights violations in these institutions. Acting on the complaint, the NHRC issued orders on February 28, April 23, and June 11, 2025, prompting the state government to direct the EOW to investigate on April 23.

The Allahabad high court has stayed the ongoing Economic Offences Wing (EOW) investigation into 558 government-aided madrasas and asked the state government to respond in the matter.

The probe was initiated following directions from the National Human Rights Commission (NHRC) after a complaint by one Mohammad Talha Ansari alleging human rights violations in these institutions. Acting on the complaint, the NHRC issued orders on February 28, April 23, and June 11, 2025, prompting the state government to direct the EOW to investigate on April 23.

The court, comprising Justice Saral Srivastava and Justice Amitabh Kumar Rai, passed the order on a petition filed by the Teachers' Association of Madaris Arabia along with two others. NHRC directives, as well as the state government's follow-up order, argued that the inquiry was without jurisdiction

The petitioners contended that under Section 12 of the Protection of Human Rights Act, 1993, the NHRC's powers are limited, and Section 36(2) bars inquiries into complaints older than one year from the alleged violation. The respondents have been directed to file their reply by the next hearing, scheduled for November 17.



Law Trend

# Allahabad High Court Stays EOW Probe Against 558 Aided Madrassas in Uttar Pradesh

https://lawtrend.in/allahabad-high-court-stays-eow-probe-against-558-aided-madrassas-in-uttar-pradesh/

By Law Trend | September 23, 2025 4:37 PM

The Allahabad High Court has stayed an inquiry initiated by the Economic Offences Wing (EOW) into 558 aided madrassas across Uttar Pradesh, following directions issued by the National Human Rights Commission (NHRC).

The probe stemmed from a complaint filed by one Mohammad Talha Ansari alleging human rights violations in the functioning of these institutions. Acting on the complaint, the NHRC had passed orders on February 28, April 23, and June 11, prompting the state government to issue a consequential order for the inquiry on April 23.

The madrassas approached the high court challenging the NHRC directives as well as the state government's follow-up order, arguing that the inquiry was without jurisdiction. They contended that under Section 12 of the Protection of Human Rights Act, 1993, the powers of the NHRC are specifically defined, and Section 36(2) prohibits the Commission from inquiring into matters older than one year from the date of the alleged violation.

It was further submitted that under Section 12-A, the NHRC can take cognisance of cases suo motu, on a victim's petition, or on a court's direction. However, none of these conditions were met in the present matter. The petition also highlighted that the complaint was vague and lacked a specific date of the alleged violations, making it impossible to ascertain whether the claim was filed within the statutory one-year period.

A bench of Justices Saral Srivastava and Amitabh Kumar Rai, after hearing the submissions, stayed the NHRC and state government's orders. The court has issued notices to the NHRC and the complainant, seeking their replies within four weeks. The matter has been listed for further hearing on November 17.



#### **ETV Bharat**

# Allahabad HC Stays Probe Against 558 Aided Madrassas In UP By Economic Offences Wing

The court stayed a probe against 558 aided madrassas in Uttar Pradesh by the EOW.

https://www.etvbharat.com/amp/en/!state/allahabad-hc-stays-probe-against-558-aided-madrassas-in-up-by-economic-offences-wing-enn25092303848

By PTI | Published : September 23, 2025 at 7:10 PM IST

2 Min Read

Prayagraj: The Allahabad High Court has stayed a probe against 558 aided madrassas in Uttar Pradesh by the Economic Offences Wing.

The probe of alleged violation of human rights was being conducted by the Economic Offences Wing in pursuance of a direction issued by the National Human Rights Commission based on a complaint made by a man named Mohammad Talha Ansari against these madrassas.

Challenging the direction as well as the inquiry, a petition was filed before the high court seeking to quash the orders of the NHRC dated February 28, April 23, and June 11. The petition further prayed for quashing a consequential government order of April 23 for the inquiry.

On Monday, a bench of justices Saral Srivastava and Amitabh Kumar Rai while staying the orders issued notice to the NHRC as well as to the complainant, fixed November 17 as the next date of hearing.

It was submitted before the court that under Section 12 of the Protection of Human Rights Act, 1993, the functions of the commission are specifically enumerated.

It was further submitted that Section 36(2) of the Act clearly provides that the commission shall not inquire into any matter after the expiry of one year from the date on which the alleged act constituting violation of human rights is said to have been committed.

It was also submitted before the court that under Section 12-A, the commission may inquire suo motu, or on a petition presented by a victim or any person on his behalf, or on the basis of any direction or order of any court. However, in the present case, none of the conditions stipulated under Section 12-A is attracted.

The petition further urged that the complaint is silent regarding the date of the alleged act constituting violation of human rights and since the averments made therein are vague and do not disclose any specific date, it is not possible to ascertain whether the complaint was filed within one year from the date of the alleged violation.

## ETV BHARAT, Online, 24.9.2025

Page No. 0, Size:(0)cms X (0)cms.

Hence, it is submitted that the entire exercise undertaken by the commission is without jurisdiction. The court directed respondents to file their respective replies within four weeks.



#### Devdiscourse

#### Allahabad High Court Halts Probe into Madrassas: A Human Rights Tug of War

The Allahabad High Court has stayed an investigation by the Economic Offences Wing against 558 aided madrassas in Uttar Pradesh. The probe was initially launched based on a complaint to the NHRC alleging human rights violations. The court cited jurisdictional issues and procedural lapses during the inquiry. Responses are due in four weeks.

https://www.devdiscourse.com/article/law-order/3637752-allahabad-high-court-halts-probe-into-madrassas-a-human-rights-tug-of-war?amp

Devdiscourse News Desk| Prayagraj | India

Updated: 23-09-2025 16:00 IST | Created: 23-09-2025 16:00 IST

The Allahabad High Court has issued a stay order on an inquiry by the Economic Offences Wing against 558 aided madrassas in Uttar Pradesh. The probe was conducted following a complaint filed with the National Human Rights Commission (NHRC) alleging human rights violations.

A petition challenging the directions and inquiry was filed, calling for the quashing of NHRC's orders dated February 28, April 23, and June 11. The petition argues that the orders violate jurisdictional limits and procedural requirements as stipulated under Sections 12 and 36(2) of the Protection of Human Rights Act, 1993.

Justices Saral Srivastava and Amitabh Kumar Rai suspended the orders and scheduled the next hearing for November 17. The court directed all respondents to submit their replies within four weeks, pointing out the lack of specific dates in the complaint, a requirement for jurisdiction.

(With inputs from agencies.)



#### The Print

# Allahabad HC stays probe against 558 aided madrassas in UP by Economic Offences Wing

Prayagraj, Sep 23 (PTI) The Allahabad High Court has stayed a probe against 558 aided madrassas in Uttar Pradesh by the Economic Offences Wing. The probe of alleged violation of human rights was being conducted by the Economic Offences Wing in pursuance of a direction issued by the National Human Rights Commission based on a [...]

https://theprint.in/india/allahabad-hc-stays-probe-against-558-aided-madrassas-in-up-by-economic-offences-wing/2749257/?amp

PTI 23 September, 2025 04:05 pm IST

Prayagraj, Sep 23 (PTI) The Allahabad High Court has stayed a probe against 558 aided madrassas in Uttar Pradesh by the Economic Offences Wing.

The probe of alleged violation of human rights was being conducted by the Economic Offences Wing in pursuance of a direction issued by the National Human Rights Commission based on a complaint made by a man named Mohammad Talha Ansari against these madrassas.

Challenging the direction as well as the inquiry, a petition was filed before the high court seeking to quash the orders of the NHRC dated February 28, April 23, and June 11.

The petition further prayed for quashing a consequential government order of April 23 for the inquiry.

On Monday, a bench of justices Saral Srivastava and Amitabh Kumar Rai while staying the orders issued notice to the NHRC as well as to the complainant, fixed November 17 as the next date of hearing.

It was submitted before the court that under Section 12 of the Protection of Human Rights Act, 1993, the functions of the commission are specifically enumerated.

It was further submitted that Section 36(2) of the Act clearly provides that the commission shall not inquire into any matter after the expiry of one year from the date on which the alleged act constituting violation of human rights is said to have been committed.

It was also submitted before the court that under Section 12-A, the commission may inquire suo motu, or on a petition presented by a victim or any person on his behalf, or on the basis of any direction or order of any court.

However, in the present case, none of the conditions stipulated under Section 12-A is attracted.

The petition further urged that the complaint is silent regarding the date of the alleged act constituting violation of human rights and since the averments made therein are vague

Page No. 0, Size:(0)cms X (0)cms.

and do not disclose any specific date, it is not possible to ascertain whether the complaint was filed within one year from the date of the alleged violation.

Hence, it is submitted that the entire exercise undertaken by the commission is without jurisdiction.

The court directed respondents to file their respective replies within four weeks. PTI COR RAJ ZMN

This report is auto-generated from PTI news service. The Print holds no responsibility for its content.



#### Sandeshwahak

## इलाहाबाद हाईकोर्ट से UP के 558 मदरसों को बड़ी राहत, EOW जांच पर लगी रोक

मानवाधिकार आयोग के आदेश को कोर्ट ने बताया अधिकार क्षेत्र से बाहर; शिक्षकों को भी मिली बड़ी राहत

https://www.thesandeshwahak.com/allahabad-high-court-grants-major-relief-to-558-madrasas-in-up-eow-probe-put-on-hold/

By Rahul Mishra On Sep 23, 2025

Sandesh Wahak Digital Desk: उत्तर प्रदेश के 558 अनुदानित मदरसों की आर्थिक अपराध शाखा (EOW) द्वारा की जा रही जांच पर इलाहाबाद हाईकोर्ट ने रोक लगा दी है। कोर्ट ने केंद्रीय मानवाधिकार आयोग (National Human Rights Commission) के जांच कराने के आदेश को उसके अधिकार क्षेत्र से बाहर बताया है।

## क्या था पूरा मामला?

दरअसल, बाराबंकी निवासी मोहम्मद तलहा अंसारी की शिकायत पर केंद्रीय मानवाधिकार आयोग ने इन मदरसों में वित्तीय अनियमितताओं की जाँच EOW से कराने का आदेश दिया था। इस आदेश के खिलाफ टीचर्स एसोसिएशन मदारिस अरबिया उत्तर प्रदेश ने इलाहाबाद हाईकोर्ट में एक याचिका दायर की थी।

एसोसिएशन के महासचिव दीवान साहेब जमां ने बताया कि याचिका में आयोग के अधिकार क्षेत्र को चुनौती दी गई थी। कोर्ट ने एसोसिएशन के वकील के तर्कों से सहमत होते हुए कहा कि मानवाधिकार आयोग कोई सेवा न्यायाधिकरण नहीं है जो नियुक्तियों की जांच करेगा। कोर्ट ने यह भी कहा कि मदरसे से जुड़े मामलों की जांच कराने का अधिकार आयोग के पास नहीं है। इसके अलावा, कोर्ट ने यह भी कहा कि मदरसों की नियमावली में EOW से जांच कराने का कोई प्रावधान नहीं है।

## शिक्षकों को भी मिली राहत

कोर्ट के इस फैसले से कामिल और फाजिल प्रमाणपत्रों पर नियुक्त शिक्षकों को सबसे बड़ी राहत मिली है। केंद्रीय मानवाधिकार आयोग ने इन प्रमाणपत्रों को सुप्रीम कोर्ट द्वारा असंवैधानिक घोषित किए जाने के बाद इन शिक्षकों के वेतन भुगतान को वित्तीय भ्रष्टाचार माना था और इसी आधार पर EOW जांच के आदेश दिए थे। हालांकि, कोर्ट ने इस जांच पर रोक लगाकर मदरसों और शिक्षकों दोनों को बड़ी राहत दी है।



Navjivan

## यूपी में सहायता प्राप्त 558 मदरसों की जांच पर इलाहाबाद हाईकोर्ट ने लगाई रोक, NHRC और शिकायतकर्ता को नोटिस

तल्हा अंसारी नामक एक व्यक्ति ने इन मदरसों के खिलाफ शिकायत दर्ज कराई थी, जिस पर मानवाधिकार आयोग ने आर्थिक अपराध शाखा के महानिदेशक को जांच करने का निर्देश दिया था। आयोग के निर्देश और जांच की वैधता को चुनौती देते हुए हाईकोर्ट में याचिका दायर की गई थी।

https://www.navjivanindia.com/news/allahabad-high-court-stays-probe-into-558-aided-madrasas-in-up-issues-notice-to-nhrc-and-complainant

नवजीवन डेस्क | Published: 23 Sep 2025, 4:13 PM

इलाहाबाद उच्च न्यायालय ने उत्तर प्रदेश में सहायता प्राप्त 558 मदरसों के खिलाफ राष्ट्रीय मानवाधिकार आयोग के निर्देश पर लखनऊ स्थित आर्थिक अपराध शाखा द्वारा की जा रही जांच पर रोक लगा दी है। न्यायमूर्ति सरल श्रीवास्तव और न्यायमूर्ति अमिताभ कुमार राय की खंडपीठ ने सोमवार को राष्ट्रीय मानवाधिकार आयोग और शिकायतकर्ता को नोटिस भी जारी किया। मामले की अगली सुनवाई 17 नवंबर, 2025 को होगी।

मोहम्मद तल्हा अंसारी नामक एक व्यक्ति द्वारा इन मदरसों के खिलाफ शिकायत दर्ज कराई गई थी, जिस पर राष्ट्रीय मानवाधिकार आयोग ने आर्थिक अपराध शाखा के महानिदेशक को पत्र भेजकर जांच करने का निर्देश दिया था। आयोग के निर्देश और जांच की वैधता को चुनौती देते हुए उच्च न्यायालय में एक याचिका दायर की गई, जिसमें आयोग द्वारा इस साल 28 फरवरी, 23 अप्रैल और 11 जून को पारित आदेशों को रद्द करने का अनुरोध किया गया।

इन आदेशों के तहत आरोपों की जांच करने और की गई कार्रवाई की रिपोर्ट देने को कहा गया था। याचिका में 23 अप्रैल 2025 को जारी उस सरकारी आदेश को भी रद्द करने का अनुरोध किया गया है जिसमें आर्थिक अपराध शाखा को सभी 558 मदरसों की जांच करने के लिए अधिकृत किया गया था।

खंडपीठ ने इन आदेशों पर अंतरिम रोक लगाते हुए राष्ट्रीय मानवाधिकार आयोग और शिकायतकर्ता को नोटिस जारी किया। अदालत के समक्ष दलील दी गई कि मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के अंतर्गत आयोग के कार्यों का स्पष्ट उल्लेख है। साथ ही धारा 36(2) के अनुसार, मानवाधिकार उल्लंघन की तिथि से एक वर्ष बीतने के पश्चात आयोग उस मामले की जांच नहीं कर सकता।

यह भी तर्क दिया गया कि धारा 12-ए के अंतर्गत आयोग स्वतः संज्ञान लेकर, पीड़ित की याचिका पर, पीड़ित की ओर से किसी अन्य व्यक्ति की याचिका पर अथवा न्यायालय के निर्देश पर ही जांच कर सकता है। याचिकाकर्ता की ओर से कहा गया कि वर्तमान मामले में इन किसी भी स्थितियों की पूर्ति नहीं होती है। अदालत ने सभी प्रतिवादियों को चार सप्ताह के भीतर जवाब दाखिल करने का निर्देश दिया है



#### Amar Ujala

# UP: इलाहाबाद हाईकोर्ट ने 558 मदरसों पर चल रही जांच पर लगाई रोक, 17 नवंबर को अगली सुनवाई

https://www.amarujala.com/education/allahabad-hc-stays-probe-against-558-up-madrassas-next-hearing-on-nov-17-2025-09-23?pageId=1

एजुकेशन डेस्क, अमर उजाला Published by: आकाश कुमार Updated Tue, 23 Sep 2025 06:37 PM IST

सार

शिक्षा

Allahabad HC: इलाहाबाद हाईकोर्ट ने उत्तर प्रदेश के 558 सहायता प्राप्त मदरसों के खिलाफ ईओडब्ल्यू की जांच पर रोक लगा दी है। यह जांच मानवाधिकार उल्लंघन की शिकायत पर एनएचआरसी के निर्देश पर हो रही थी। कोर्ट ने नोटिस जारी कर जवाब मांगा और अगली सुनवाई 17 नवंबर तय की।

#### विस्तार

Allahabad HC: इलाहाबाद हाईकोर्ट ने उत्तर प्रदेश के 558 सहायता प्राप्त मदरसों के खिलाफ आर्थिक अपराध शाखा (EOW) द्वारा की जा रही जांच पर फिलहाल रोक लगा दी है। यह जांच राष्ट्रीय मानवाधिकार आयोग (NHRC) के निर्देश पर हो रही थी। आयोग को यह निर्देश मोहम्मद तल्हा अंसारी नामक व्यक्ति की शिकायत के आधार पर जारी किया गया था।

आयोग के आदेश और जांच को चुनौती देते हुए हाईकोर्ट में एक याचिका दायर की गई थी। याचिका में 28 फरवरी, 23 अप्रैल और 11 जून को जारी एनएचआरसी के आदेशों को रद्द करने की मांग की गई। इसके साथ ही 23 अप्रैल के सरकारी आदेश को भी चुनौती दी गई, जिसके आधार पर यह जांच शुरू हुई थी।

सोमवार को जस्टिस सरल श्रीवास्तव और जस्टिस अमिताभ कुमार राय की खंडपीठ ने इन आदेशों पर रोक लगाते हुए एनएचआरसी और शिकायतकर्ता को नोटिस जारी किया और अगली सुनवाई 17 नवंबर तय की।

याचिका में दी गई ये दलील

याचिका में दलील दी गई कि मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 में आयोग के कार्य स्पष्ट रूप से बताए गए हैं। वहीं, धारा 36(2) के तहत आयोग किसी भी मामले की जांच उस घटना के एक वर्ष बाद नहीं कर सकता। इसके अलावा, धारा 12-ए के मुताबिक आयोग केवल स्वतः संज्ञान लेकर, पीड़ित की याचिका पर, या अदालत के आदेश पर ही जांच कर सकता है।

चार हफ्ते में जवाब दाखिल करने का निर्देश

## AMAR UJALA, Online, 24.9.2025

Page No. 0, Size:(0)cms X (0)cms.

याचिका में कहा गया कि इस मामले में धारा 12-ए की कोई भी शर्त लागू नहीं होती। साथ ही, शिकायत में घटना की तारीख स्पष्ट नहीं है और आरोप भी अस्पष्ट हैं। ऐसे में यह तय करना संभव नहीं है कि शिकायत एक वर्ष की सीमा के भीतर दर्ज की गई थी या नहीं। इसलिए पूरी कार्यवाही को अधिकार क्षेत्र से बाहर बताया गया। हाईकोर्ट ने सभी प्रतिवादियों को चार हफ्ते में जवाब दाखिल करने का निर्देश दिया है।



#### **ETV Bharat**

## यूपी के 558 मदरसों की ईओडब्ल्यू जांच पर हाईकोर्ट ने लगाई रोक

राष्ट्रीय मानवाधिकार आयोग के निर्देश पर आर्थिक अपराध शाखा सहायता प्राप्त मदरसों की कर रही है जांच

https://www.etvbharat.com/hi/!state/high-court-stop-eow-investigation-of-558-madrassas-of-up-uttar-pradesh-news-ups25092306049

By ETV Bharat Uttar Pradesh Team

Published: September 23, 2025 at 8:47 PM IST

2 Min Read

प्रयागराजः इलाहाबाद हाईकोर्ट ने राष्ट्रीय मानवाधिकार आयोग के निर्देश के क्रम में 558 सहायता प्राप्त मदरसों के खिलाफ चल रही आर्थिक अपराध शाखा की जांच पर रोक लगा दी है. न्यायमूर्ति सरल श्रीवास्तव एवं न्यायमूर्ति अमिताभ कुमार राय की खंडपीठ ने आदेशों पर रोक लगाते हुए राष्ट्रीय मानवाधिकार आयोग के साथ शिकायतकर्ता को नोटिस जारी करने का निर्देश दिया है. साथ ही मामले पर अगली सुनवाई के लिए 17 नवंबर की तारीख लगाई है.

राष्ट्रीय मानवाधिकार आयोग ने मोहम्मद तलहा अंसारी की शिकायत के आधार पर महानिदेशक आर्थिक अपराध शाखा को इस मामले में जांच के लिए कहा था. इस पर वाराणसी के टीचर्स एसोसिएशन मदारिस अरिबया व दो अन्य की याचिका दाखिल कर राष्ट्रीय मानवाधिकार आयोग के गत 28 फरवरी, 23 अप्रैल और 11 जून के आदेशों को रद्द करने की मांग की गई है, जिनमें शिकायतकर्ता द्वारा लगाए गए आरोपों की जांच करने और कार्रवाई रिपोर्ट प्रस्तुत करने को कहा गया है.

याचिका में बीते 23 अप्रैल के उस सरकारी आदेश को भी रद्द करने की मांग की गई है, जिसके तहत राष्ट्रीय मानवाधिकार आयोग के उक्त निर्देशों के बाद आर्थिक अपराध शाखा द्वारा 558 सहायता प्राप्त मदरसों की व्यापक जांच की जा रही है. कहा गया है कि मानवाधिकार संरक्षण अधिनियम 1993 की धारा 12 के तहत आयोग के कार्य विशेष रूप से गिनाए गए हैं.

अधिनियम की धारा 36(2) स्पष्ट रूप से यह बताती है कि आयोग किसी भी मामले की जांच उस तारीख से एक वर्ष की समाप्ति के बाद नहीं करेगा, जिस तारीख को मानवाधिकारों के उल्लंघन का कोई कार्य हुआ था. यह भी तर्क दिया गया कि धारा 12-ए के तहत आयोग स्वत: संज्ञान से या किसी पीड़ित या उसकी ओर से किसी व्यक्ति की याचिका पर या किसी न्यायालय के किसी निर्देश या आदेश के आधार पर जांच कर सकता है. इस मामले में धारा 12-ए के तहत कोई भी शर्त लागू नहीं होती है. यह भी कहा गया कि शिकायत में मानवाधिकारों के उल्लंघन के कार्य की तारीख का उल्लेख नहीं है. शिकायत में दिए गए आरोप अस्पष्ट है और किसी विशिष्ट तारीख का खुलासा नहीं करते हैं. इसलिए यह पता लगाना संभव नहीं है कि शिकायत मानवाधिकार उल्लंघन की तारीख से एक वर्ष के भीतर की गई थी या नहीं. ऐसे में तर्क दिया आयोग की पूरी कार्रवाई अधिकार क्षेत्र से बाहर है.



Money Control

## UP Madarsa News: यूपी सरकार को हाई कोर्ट से झटका, 558 मदरसों की जांच पर लगाई रोक

UP Madarsa News: इलाहाबाद हाई कोर्ट ने उत्तर प्रदेश के सहायता प्राप्त 558 मदरसों के खिलाफ राष्ट्रीय मानवाधिकार आयोग के निर्देश पर लखनऊ स्थित आर्थिक अपराध शाखा की तरफ से की जा रही जांच पर रोक लगा दी है। मामले की अगली सुनवाई की तारीख 17 नवंबर, 2025 निर्धारित की गई है

https://hindi.moneycontrol.com/news/your-money/up-madarsa-news-high-court-gives-a-blow-to-the-yogi-government-stays-the-investigation-of-558-madrasas-2180540.html

Akhilesh Nath Tripathi

अपडेटेड Sep 23, 2025 पर 4:28 PM

UP Madarsa News: उत्तर प्रदेश में सहायता प्राप्त मदरसों की जांच मामले में यूपी सरकार को इलाहाबाद हाई कोर्ट से बड़ा झटका लगा है। हाई कोर्ट ने उत्तर प्रदेश के सहायता प्राप्त 558 मदरसों के खिलाफ राष्ट्रीय मानवाधिकार आयोग के निर्देश पर लखनऊ स्थित आर्थिक अपराध शाखा की तरफ से की जा रही जांच पर रोक लगा दी है। जस्टिस सरल श्रीवास्तव और जस्टिस अमिताभ कुमार राय की खंडपीठ ने सोमवार को राष्ट्रीय मानवाधिकार आयोग और शिकायतकर्ता को नोटिस जारी किया। मामले की अगली सुनवाई की तारीख 17 नवंबर, 2025 निर्धारित की गई है।

मोहम्मद तल्हा अंसारी नामक एक व्यक्ति द्वारा इन मदरसों के खिलाफ शिकायत दर्ज कराई गई थी। इस पर आयोग ने आर्थिक अपराध शाखा के महानिदेशक को पत्र भेजकर जांच करने का निर्देश दिया था। आयोग के निर्देश और जांच की वैधता को चुनौती देते हुए हाई कोर्ट में एक याचिका दायर की गई। इसमें आयोग द्वारा इस साल 28 फरवरी, 23 अप्रैल और 11 जून को पारित आदेशों को रद्द करने का अनुरोध किया गया।

इन आदेशों के तहत आरोपों की जांच करने और की गई कार्रवाई की रिपोर्ट देने को कहा गया था। याचिका में 23 अप्रैल 2025 को जारी उस सरकारी आदेश को भी रद्द करने का अनुरोध किया गया जिसमें आर्थिक अपराध शाखा को सभी 558 मदरसों की जांच करने के लिए अधिकृत किया गया था। खंडपीठ ने इन आदेशों पर अंतरिम रोक लगाते हुए राष्ट्रीय मानवाधिकार आयोग और शिकायतकर्ता को नोटिस जारी किया।

अदालत के समक्ष दलील दी गई कि मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के अंतर्गत आयोग के कार्यों का स्पष्ट उल्लेख है। साथ ही धारा 36(2) के अनुसार, मानवाधिकार उल्लंघन की तिथि से एक वर्ष बीतने के पश्चात आयोग उस मामले की जांच नहीं कर सकता। यह भी तर्क दिया गया कि धारा 12-ए के अंतर्गत आयोग स्वतः संज्ञान लेकर, पीड़ित की याचिका पर, पीड़ित की ओर से किसी अन्य व्यक्ति की याचिका पर अथवा अदालत के निर्देश पर ही जांच कर सकता है।

याचिकाकर्ता की ओर से कहा गया कि वर्तमान मामले में इन किसी भी स्थितियों की पूर्ति नहीं होती। अदालत ने सभी प्रतिवादियों को चार सप्ताह के भीतर जवाब दाखिल करने का निर्देश दिया है। फिलहाल, हाई कोर्ट के इस आदेश से मुस्लिम समुदाय को बड़ी राहत मिली है।

## MONEYCONTROL, Online, 24.9.2025

Page No. 0, Size:(0)cms X (0)cms.

इस बीच, वाराणसी स्थित ज्ञानवापी मस्जिद के भीतर कथित शिवलिंग को छोड़कर शेष क्षेत्र का भारतीय पुरातत्व सर्वेक्षण (ASI) से सर्वेक्षण कराए जाने के अनुरोध वाली याचिका पर इलाहाबाद हाई कोर्ट ने मंगलवार को सुनवाई स्थगित कर दी। मामले की अगली सुनवाई की तारीख सात अक्टूबर तय की गई है।



News18 Hindi

## UP के 558 मदरसों की नहीं होगी जांच, इलाहाबाद हाईकोर्ट ने क्यों लगाई रोक, सरकार से जवाब भी मांगा

https://hindi.news18.com/news/uttar-pradesh/mathura-new-roads-and-highways-in-mathura-will-make-travel-to-govardhan-barsana-and-gokul-easier-local18-ws-l-9657107.html

Written by: Amit Tiwari

Agency: News18 Uttar Pradesh

Last Updated: September 23, 2025, 14:06 IST

UP News: इलाहाबाद हाईकोर्ट ने यूपी के 558 अनुदानित मदरसों की ईओडब्ल्यू जांच पर रोक लगाई, एनएचआरसी का आदेश अधिकार क्षेत्र से बाहर बताया. वित्तीय जांच राज्य सरकार के दायरे में है. कोर्ट ने केंद्र और राज्य सरकार से जवाब मांगा, अगली सुनवाई 15 अक्टूबर को होगी.

प्रयागराज. उत्तर प्रदेश के 558 अनुदानित मदरसों को सोमवार को इलाहाबाद हाईकोर्ट से बड़ी राहत मिली. कोर्ट ने केंद्रीय मानवाधिकार आयोग के आदेश पर शुरू हुई आर्थिक अपराध शाखा (ईओडब्ल्यू) की जांच पर तत्काल रोक लगा दी. बेंच ने स्पष्ट किया कि एनएचआरसी का यह निर्देश उसके अधिकार क्षेत्र से बाहर है, क्योंकि मदरसों की वित्तीय जांच राज्य सरकार के दायरे में आती है.

मामला उत्तर प्रदेश के उन मदरसों से जुड़ा है, जो राज्य सरकार से पूर्ण अनुदान प्राप्त करते हैं. इनमें करीब 9,000 शिक्षक कार्यरत हैं और ये संस्थाएं मुस्लिम समुदाय के लाखों छात्रों को धार्मिक व आधुनिक शिक्षा प्रदान करती हैं. कुल 16,513 मान्यता प्राप्त मदरसों में से ये 558 पूर्ण अनुदानित हैं, जबिक शेष सहायता प्राप्त निजी संस्थाएं हैं. ईओडब्ल्यू की जांच का दायरा मदरसों में कथित अवैध फंडिंग, शिक्षकों की फर्जी नियुक्तियां, मस्जिद-मदरसे निर्माण में अनियमितताएं और विदेशी स्रोतों से धन प्राप्ति जैसे मुद्दों पर था.

## यह है पूरा विवाद

यह विवाद तब शुरू हुआ जब बाराबंकी निवासी मोहम्मद तलहा अंसारी ने एनएचआरसी में शिकायत दर्ज की. उन्होंने आरोप लगाया कि इन मदरसों में वित्तीय घोटाले हो रहे हैं, जिसमें सरकारी अनुदान का दुरुपयोग, अवैध विदेशी फंडिंग और भ्रष्टाचार शामिल है. एनएचआरसी ने शिकायत को संज्ञान में लेते हुए ईओडब्ल्यू को 558 मदरसों की विस्तृत जांच का आदेश दिया. आयोग का तर्क था कि यह मानवाधिकारों का उल्लंघन है, क्योंकि अनियमितताएं छात्रों की शिक्षा और संस्थाओं की पारदर्शिता को प्रभावित कर रही हैं.

आदेश के खिलाफ दायर हुई थी याचिका

इस आदेश के खिलाफ टीचर्स एसोसिएशन मदारिस अरबिया उत्तर प्रदेश, वाराणसी के मदारिस अरबिया और अन्य दो संस्थाओं ने इलाहाबाद हाईकोर्ट में रिट याचिका दायर की. याचिकाकर्ताओं ने दावा किया कि एनएचआरसी के पास मदरसों की वित्तीय जांच का अधिकार नहीं है. सुनवाई के दौरान ने कोर्ट ने माना कि यह एनएचआरसी के अधिकार क्षेत्र से बाहर का विषय है.

Page No. 0, Size:(0)cms X (0)cms.

## कोर्ट ने दी अंतरिम राहत

बेंच ने केंद्र और राज्य सरकार से जवाब मांगा, लेकिन अंतरिम राहत देते हुए ईओडब्ल्यू की किसी भी कार्रवाई पर रोक लगा दी. कोर्ट ने कहा, "एनएचआरसी का आदेश उसके विधिक दायरे से बाहर प्रतीत होता है. मानवाधिकार आयोग मुख्य रूप से मानवाधिकार उल्लंघनों की जांच करता है, न कि वित्तीय अपराधों की. मदरसों की अनियमितताओं की जांच के लिए राज्य का मदरसा शिक्षा बोर्ड और ईओडब्ल्यू पहले से सक्षम हैं." अगली सुनवाई 15 अक्टूबर को निर्धारित की गई है.



**UP Tak** 

# यूपी के 558 मदरसों के खिलाफ चल रही जांच पर इलाहाबाद हाई कोर्ट ने लगाई रोक, पूरा मामला समझ लीजिए

इलाहाबाद हाई कोर्ट ने उत्तर प्रदेश के 558 सहायताप्राप्त मदरसों के खिलाफ चल रही जांच पर अस्थायी रूप से रोक लगा दी है. यह जांच इकोनॉमिक ऑफेंस विंग द्वारा नेशनल ह्यूमन राइट्स कमीशन (NHRC) के निर्देश पर की जा रही थी.

https://www.uptak.in/neighbouring-news/prayagraj/story/allahabad-high-court-stays-investigation-into-558-madrasas-in-uttar-pradesh-understand-the-full-story-3203629-2025-09-23

यूपी तक | 23 Sep 2025 (अपडेटेड: 23 Sep 2025, 04:50 PM)

इलाहाबाद हाई कोर्ट ने उत्तर प्रदेश के 558 सहायताप्राप्त मदरसों के खिलाफ चल रही जांच पर अस्थायी रूप से रोक लगा दी है. यह जांच इकोनॉमिक ऑफेंस विंग द्वारा नेशनल ह्यूमन राइट्स कमीशन (NHRC) के निर्देश पर की जा रही थी. यह मामला एनएचआरसी के फरवरी, अप्रैल और जून 2025 के आदेशों का है. इनमें मदरसों पर मानवाधिकार उल्लंघन का आरोप लगाया गया था. यह शिकायत मोहम्मद तल्हा अंसारी नामक व्यक्ति ने की थी. बाद में इस शिकायत के आधार पर अप्रैल में जांच आदेश जारी किया था.

## हाई कोर्ट ने क्यों लगाई रोक?

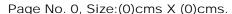
इलाहाबाद हाईकोर्ट जस्टिस सरल श्रीवास्तव और जस्टिस अमिताभ कुमार राय की बेंच ने मामले की सुनवाई को आगे बढ़ाते हुए जांच और संबंधित आदेशों पर रोक लगा दी. कोर्ट ने एनएचआरसी और शिकायतकर्ता दोनों को नोटिस जारी करते हुए अगली सुनवाई के लिए 17 नवंबर की तारीख तय की है.

## मदरसा पक्ष से दी गई ये दलील

पीटीआई की रिपोर्ट के मुताबिक मदरसों की तरफ से दाखिल याचिका में कहा गया है कि 1993 के प्रोटेक्शन ऑफ ह्यूमन राइट्स एक्ट की धारा 12 के अनुसार NHRC की शक्तियां सीमित हैं. इसके अलावा धारा 36(2) के तहत आयोग साल भर के बाद किसी भी कथित उल्लंघन की जांच नहीं कर सकता. ये भी तर्क दिया गया कि धारा 12-A के जरिए आयोग स्वैच्छिक जांच या पीड़ित की याचिका पर जांच कर सकता है, लेकिन वर्तमान मामले में इस धारा की कोई शर्त लागू नहीं होती.

याचिका में यह भी कहा गया कि शिकायत में उल्लिखित उल्लंघन की तारीख स्पष्ट नहीं की गई है, इसलिए जांच का वैध आधार नहीं माना जा सकता. इसी कारण याचिकाकर्ता ने पूरे जांच आदेश को गैरकानूनी और अमान्य करने की मांग की है. कोर्ट ने संबंधित विभागों और आयोग से चार सप्ताह में जवाब मांगा है ताकि सभी पक्षों की दलीलें सुनकर आगे की कार्रवाई तय की जा सके.

### INDIA EDUCATION DIARY, Online, 24.9.2025





India Education Diary

## NHRC launches online Short Term Internship Programme for college and university students

https://indiaeducationdiary.in/nhrc-launches-online-short-term-internship-programme-for-college-and-university-students/

By ndia Education Diary Bureau

September 23, 2025

The National Human Rights Commission (NHRC) began its Online Short Term Internship Programme (OSTI) today. The two-week programme aims to provide college and university students with a comprehensive understanding of the promotion and protection of Human Rights in the country.

The Commission noted that 80 students from 21 States have been selected to attend the internship programme. In a statement, NHRC said that the Programme is structured to impart to students from varied academic disciplines the requisite knowledge and competencies to tackle human rights challenges.



#### Prabhat Khabar

## NHRC का ऑनलाइन शॉर्ट टर्म इंटर्नशिप प्रोग्राम शुरू, स्टूडेंट्स को मिलेगा बड़ा फायदा

NHRC Internship Programme: राष्ट्रीय मानवाधिकार आयोग (NHRC) ने कॉलेज और यूनिवर्सिटी छात्रों के लिए ऑनलाइन शॉर्ट टर्म इंटर्निशप प्रोग्राम शुरू किया है. यह दो हफ्ते का कार्यक्रम युवाओं को मानवाधिकारों की समझ और उनसे जुड़े मुद्दों पर कार्य करने का अवसर देगा. 21 राज्यों से चुने गए 80 छात्र इसमें हिस्सा ले रहे हैं.

https://www.prabhatkhabar.com/education/career-guidance/nhrc-internship-programme-2025-in-hindi

By Shubham | September 23, 2025 10:52 AM

NHRC Internship Programme: राष्ट्रीय मानवाधिकार आयोग (NHRC) ने देशभर के कॉलेज और यूनिवर्सिटी के छात्रों के लिए ऑनलाइन शॉर्ट टर्म इंटर्निशप प्रोग्राम (OSTI) की शुरुआत कर दी है. यह कार्यक्रम दो हफ्तों का है और इसका मुख्य उद्देश्य छात्रों को मानवाधिकारों के संरक्षण और संवर्धन की गहरी समझ देना है.

NHRC Internship Programme: कार्यक्रम का उद्देश्य

इस इंटर्निशप का उद्देश्य है कि अलग-अलग शैक्षणिक पृष्ठभूमि (academic backgrounds) से आने वाले छात्र मानवाधिकार से जुड़े मुद्दों को न केवल समझें बल्कि उनके समाधान के लिए जरूरी कौशल (skills) भी सीख सकें. NHRC का मानना है कि जब युवा वर्ग को इस विषय पर प्रशिक्षित किया जाएगा तो वे समाज में जागरूकता फैलाने और मानवाधिकारों की रक्षा करने में अहम भूमिका निभा पाएंगे.

NHRC Internship Programme: चयनित छात्र और राज्यों की भागीदारी

इस बार 21 राज्यों से कुल 80 छात्रों का चयन इस इंटर्निशप में भाग लेने के लिए किया गया है. यह विविधता (diversity) इस बात को दर्शाती है कि अलग-अलग क्षेत्रों से जुड़े युवा इसमें शामिल होकर मानवाधिकार के मुद्दों को साझा मंच पर सीखने और समझने का मौका पा रहे हैं.



#### Careers360

# NHRC Internship Programme: एनएचआरसी इंटर्निशप प्रोग्राम क्या है? चयन प्रक्रिया, दस्तावेज, पात्रता मानदंड जानें

https://hindinews.careers360.com/nhrc-short-term-internship-programme-selection-precess-eligibility-criteria-scanned-documents-list-guidelines-for-application

Saurabh Pandey | September 23, 2025 | 04:20 PM IST | 2 mins read

एनएचआरसी ऑनलाइन शॉर्टटर्म इंटर्नशिप कार्यक्रम विभिन्न शैक्षणिक विषयों के छात्रों को मानवाधिकार चुनौतियों से निपटने के लिए आवश्यक ज्ञान और दक्षता प्रदान करने के लिए डिजाइन किया गया है।

एनएचआरसी शॉर्ट टर्म इंटर्नशिप प्रोग्राम के लिए आवेदन पत्र अंतिम रूप से जमा होने पर, एक आवेदन संख्या जारी की जाएगी।(आधिकारिक वेबसाइट)

नई दिल्ली : राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने कॉलेज और यूनिवर्सिटी छात्रों के लिए ऑनलाइन शॉर्ट टर्म इंटर्निशप प्रोग्राम शुरू किया है। इस कार्यक्रम के लिए 21 राज्यों से 80 छात्रों का चयन किया गया है।

यदि आपने पहले एनएचआरसी के साथ कोई इंटर्निशिप की है, तो आप इस इंटर्निशिप के लिए पात्र नहीं हैं। यदि आपने पहले एनएचआरसी के साथ इंटर्निशिप नहीं की है, तो आप इसके लिए आवेदन के पात्र हैं।

एनएचआरसी शॉर्ट टर्म इंटर्निशप प्रोग्राम के लिए कुल 896 आवेदनों में से, 21 राज्यों और केंद्र शासित प्रदेशों के 80 छात्रों को दो सप्ताह के इस कार्यक्रम में भाग लेने के लिए चुना गया है, जो 22 सितंबर से 3 अक्टूबर 2025 तक चलेगा। इस पहल का उद्देश्य छात्रों को भारत में मानवाधिकारों के संवर्धन और संरक्षण की व्यापक समझ प्रदान करना है।

NHRC Internship Programme: आवेदन प्रक्रिया

एनएचआरसी शॉर्ट टर्म इंटर्निशिप प्रोग्राम के लिए आवेदन करने वाले उम्मीदवारों को सबसे पहले सत्यापन के लिए अपना मोबाइल नंबर और ईमेल आईडी भरना होगा। इसके बाद, अपने मोबाइल पर प्राप्त ओटीपी दर्ज करके अपना नंबर सत्यापित करें। सत्यापन के बाद, आवेदक को आवश्यक विवरण भरने होंगे।

सभी अनिवार्य फील्ड भरने और स्कैन किए गए दस्तावेज अपलोड करने के बाद, आप आवेदन अंतिम रूप से जमा कर सकते हैं। किसी अन्य माध्यम से भरे गए आवेदन पर विचार नहीं किया जाएगा।

NHRC Internship Programme: आयुसीमा

एनएचआरसी शॉर्ट टर्म इंटर्निशप प्रोग्राम के लिए आवेदन करने के लिए छात्र की अधिकतम आयु सीमा आवेदन जमा करने की अंतिम तिथि के अनुसार 28 वर्ष है।

NHRC Internship Programme: इंटर्नशिप प्रोग्राम डेट

एनएचआरसी शॉर्ट टर्म इंटर्नशिप प्रोग्राम के लिए चयनित 80 आवेदकों के लिए ऑनलाइन शॉर्ट-टर्म इंटर्नशिप कार्यक्रम 22 सितंबर से 3 अक्टूबर, 2025 तक आयोजित किया जाएगा। चयनित प्रशिक्षुओं को NHRC से आमंत्रण पत्र प्राप्त होगा।

NHRC Internship Programme: जरूरी दस्तावेज

10वीं कक्षा का प्रमाण पत्र

12वीं कक्षा का प्रमाण पत्र और मार्कशीट

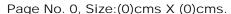
स्नातक प्रमाणपत्र और मार्कशीट (यदि पूर्ण हो)

अंतिम परीक्षा की मार्कशीट

वर्तमान संस्थान में पढ़ने वाले पाठ्यक्रम का पहचान पत्र।

उस संस्थान से प्रधानाचार्य/ डीन/ विभागाध्यक्ष का अनुशंसा पत्र जहां वर्तमान में पाठ्यक्रम कर रहे हैं।

ऑनलाइन शॉर्ट टर्म इंटर्निशिप CISCO Webex Meet के डिजिटल प्लेटफ़ॉर्म के माध्यम से आयोजित की जाएगी, जिसके लिए आपको अपने घर पर अच्छी स्पीड वाला इंटरनेट कनेक्शन या वाई-फ़ाई सेवाओं की आवश्यकता होगी।





Orissa Diary

NHRC, India's ITEC Executive capacity-building programme on human rights in partnership with the MEA for senior functionaries of NHRIs of the Global South begins in New Delhi

https://orissadiary.com/nhrc-indias-itec-executive-capacity-building-programme-on-human-rights-in-partnership-with-the-mea-for-senior-functionaries-of-nhris-of-the-global-south-begins-in-new-delhi/

By: Odisha Diary Bureau

Date: September 23, 2025

The six-day Indian Technical and Economic Cooperation (ITEC) Executive Capacity Building Programme on human rights for National Human Rights Institutions (NHRIs) of the Global South began in New Delhi today. The programme is being organised by the National Human Rights Commission (NHRC), India, in collaboration with the Ministry of External Affairs (MEA). It has brought together 43 senior-level functionaries from 12 NHRIs of Mauritius, Jordan, Georgia, Philippines, Qatar, Fiji, Uzbekistan, Bolivia, Nigeria, Mali, Morocco and Paraguay. Designed to strengthen the institutional capacities of NHRIs of the Global South, the programme underscores NHRC India's commitment to fostering global dialogue on human rights, advancing South-South cooperation and promoting rights-based governance.

Inaugurating the programme, NHRC, India Chairperson, Justice Shri V. Ramasubramanian, reflected on the current global landscape. He observed that today's world is marked by protests, anger, frustration, inequality, uncertainty and political unrest.

Citing an international think tank-Carnegie's Global Protest Tracker Report, he noted that in the past year alone, more than a hundred protests erupted in various parts of the world, driven by factors such as anger, frustration, abuse of power, perceived government corruption and suppression of media. Between 2022 and 2025, protests even toppled governments in three of India's neighbouring countries. He said that the significant point to note was that in countries where human rights institutions are very strong, such protests did not escalate into violence. These institutions act as safety valves for public discontent. Unfortunately, in some countries, human rights institutions are perceived as being antigovernment, while they actually are people friendly.

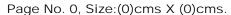
Justice Ramasubramanian further highlighted India's unique cultural diversity with its various religious faiths, castes, languages, dialects and art forms, all thriving together in unity through shared traditions and values. He also noted that Global South nations have rich traditions and unique experiences in addressing human rights issues. NHRC, India through ITEC Executive Capacity Building Programmes, seeks to provide a forum to learn together, share and grow together, in keeping with the spirit of the Vedic ethos of Vasudhaiva Kutumbakam i.e. the world as one family.

Page No. 0, Size:(0)cms X (0)cms.

Earlier, in his opening remarks, NHRC, India Secretary General, Shri Bharat Lal, emphasised that human rights are always evolving and not static. He underlined India's tradition of sharing knowledge and wisdom for the greater good of humanity. This training programme has been designed with the expectation of mutual learning on issues of common concern across the Global South. These challenges may span diverse areas from energy security and climate change to cyber security and emerging technologies like artificial intelligence. He called upon the Global South to unite in advancing socioeconomic and human development to secure collective well-being and expressed the hope that the interactive sessions would help identify emerging challenges of global relevance.

Welcoming the participants, Shri Samir Kumar, Joint Secretary, NHRC, outlined the programme structure and interactive sessions to follow. The delegates expressed their gratitude and appreciated the role of NHRC, India in providing this opportunity for multilateral dialogue on global human rights issues. Smt. Saidingpui Chhakchhuak, Joint Secretary, NHRC delivered the vote of thanks.

The capacity-building programme will feature multiple sessions led by eminent national and international experts, offering the participants valuable insights into various dimensions of human rights as well as cultural and historical perspectives.





Orissa Diary

### NHRC, India's two week Online Short Term Internship Programme for September-2025 begins

https://orissadiary.com/nhrc-indias-two-week-online-short-term-internship-programme-for-september-2025-begins/

By: Odisha Diary Bureau

Date: September 23, 2025

The National Human Rights Commission (NHRC) began its Online Short Term Internship Programme (OSTI) for September 2025 today. A total of 896 applications were received out of which 80 students representing a variety of academic disciplines from 21 States and Union territories across the nation have been selected. The two-week programme, w.e.f. 22nd September to 03rd October 2025, aims to provide college/university students with a comprehensive understanding of promotion and protection of Human Rights in our country.

In his inaugural address, NHRC, India Secretary General, Shri Bharat Lal emphasised that the internship programme aims to foster awareness, sensitivity and responsibility among youth toward the evolving field of human rights. Grounded in constitutional values, it highlights the significance of civil, political, social and cultural rights, while addressing modern challenges such as climate change, artificial intelligence, cybercrime and gig economy exploitation.

He noted that human rights are dynamic and demand constant re-evaluation and public engagement. Interns are encouraged to actively participate, ask questions and internalise values like justice, empathy and dignity. The programme aims to shape them into ambassadors of human rights individuals who apply these principles in both their personal and professional lives.

Shri Bharat Lal said that emerging issues such as business and human rights, labour rights and climate-induced displacement are key focus areas. He stressed that true leadership lies not only in taking action against injustice but also in refusing to be silent or complicit. This programme is a call for self-reflection, purposeful living and making a meaningful contribution to society because those who live for others are the ones who are truly remembered.

NHRC, India Joint Secretary, Smt. Saidingpuii Chhakchhuak formally greeted the participants and presented a detailed overview of the programme's carefully designed curriculum. This includes lectures and virtual tours of institutions such as Tihar Jail, Shelter Home and Police Station to offer direct insights into the realities of human rights. She further informed the interns about various activities and competitions aimed at enhancing their understanding of human rights and bolstering their confidence.

## ORISSADIARY, Online, 24.9.2025

Page No. 0, Size:(0)cms X (0)cms.

The Online Short Term Internship Programme is structured to impart students from varied academic disciplines with the requisite knowledge and competencies to tackle human rights challenges. Through meticulously designed interactive sessions and engaging activities, participants will acquire an in-depth understanding of international human rights law, human rights issues pertinent to India and effective advocacy strategies, thereby fostering their capacity to contribute meaningfully to the promotion and protection of human rights.



#### Sakshi Post

#### NHRC questions Delhi govt on baby's death after delivery in hospital washroom

https://www.sakshipost.com/news/nhrc-questions-delhi-govt-babys-death-after-delivery-hospital-washroom-455664

Sep 23, 2025, 15:05 IST

New Delhi, Sep 23 (IANS) The NHRC has sought a report within two weeks from the Delhi government over the death of a destitute patient's baby after delivery in a government-run hospital's washroom, an official said on Tuesday.

The National Human Rights Commission (NHRC) took suo motu cognisance of a media report over the incident in the Institute of Human Behaviour and Allied Sciences (IHBAS), where the destitute woman was admitted on September 7, under a court order.

The media report said that the baby died due to an alleged lack of facilities at the hospital.

The report claimed that the hospital staff took a lot of time to even manage a clamp to cut the umbilical cord before taking the woman and the newborn to the nearby Swami Dayanand Hospital by ambulance. The infant could not be saved despite being rushed to the hospital.

The Commission, in a statement, said that the contents of the media report, if true, raise a serious issue of human rights violations.

"Therefore, the NHRC has issued notices to the Chief Secretary, Government of NCT of Delhi, calling for a detailed report on the matter within two weeks," it said.

According to the media report, carried on September 10, the hospital staff confirmed that the expecting mother was admitted there despite the IHBAS lacking the necessary facilities for childbirth. She is now, reportedly, continuing treatment at another government hospital.

Earlier, the Commission took suo motu cognisance of a media report that one worker died and three others were critically injured while cleaning a sewer in the Ashok Vihar area of north Delhi.

The NHRC said on Monday that it has issued notices to the Chief Secretary of the Government of NCT of Delhi, the Commissioner of the Municipal Corporation, and the Delhi Police Commissioner, seeking a detailed report within two weeks.

According to the media report, co-workers of the victims alleged that no safety equipment was provided by the private construction company that had engaged them for the task.

The Police Control Room reportedly received a late-night call about the incident, and all four workers were rushed to Deen Dayal Upadhyay (DDU) Hospital, where doctors declared one of them dead. The other three were admitted to the ICU in critical condition. The manager of the company is being questioned.



#### Ten News

#### NHRC questions Delhi govt on baby's death after delivery in hospital washroom

https://tennews.in/nhrc-questions-delhi-govt-on-babys-death-after-delivery-in-hospital-washroom/

On Sep 23, 2025

New Delhi, Sep 23 (IANS) The NHRC has sought a report within two weeks from the Delhi government over the death of a destitute patient's baby after delivery in a government-run hospital's washroom, an official said on Tuesday.

The National Human Rights Commission (NHRC) took suo motu cognisance of a media report over the incident in the Institute of Human Behaviour and Allied Sciences (IHBAS), where the destitute woman was admitted on September 7, under a court order.

The media report said that the baby died due to an alleged lack of facilities at the hospital.

The report claimed that the hospital staff took a lot of time to even manage a clamp to cut the umbilical cord before taking the woman and the newborn to the nearby Swami Dayanand Hospital by ambulance. The infant could not be saved despite being rushed to the hospital.

The Commission, in a statement, said that the contents of the media report, if true, raise a serious issue of human rights violations.

"Therefore, the NHRC has issued notices to the Chief Secretary, Government of NCT of Delhi, calling for a detailed report on the matter within two weeks," it said.

According to the media report, carried on September 10, the hospital staff confirmed that the expecting mother was admitted there despite the IHBAS lacking the necessary facilities for childbirth. She is now, reportedly, continuing treatment at another government hospital.

Earlier, the Commission took suo motu cognisance of a media report that one worker died and three others were critically injured while cleaning a sewer in the Ashok Vihar area of north Delhi.

The NHRC said on Monday that it has issued notices to the Chief Secretary of the Government of NCT of Delhi, the Commissioner of the Municipal Corporation, and the Delhi Police Commissioner, seeking a detailed report within two weeks.

According to the media report, co-workers of the victims alleged that no safety equipment was provided by the private construction company that had engaged them for the task.

Page No. 0, Size:(0)cms X (0)cms.

The Police Control Room reportedly received a late-night call about the incident, and all four workers were rushed to Deen Dayal Upadhyay (DDU) Hospital, where doctors declared one of them dead. The other three were admitted to the ICU in critical condition. The manager of the company is being questioned.

-IANS

rch/svn



#### Statesman

#### Delhi newborn death: NHRC asks CS to submit report within 2 weeks

The baby was born in the washroom of the Institute where the mother was admitted under a court order, the NHRC said.

https://www.thestatesman.com/cities/delhi-newborn-death-nhrc-asks-cs-to-submit-report-within-2-weeks-1503490315.html

Statesman News Service | New Delhi | September 23, 2025 3:19 pm

Taking suo motu cognizance of the reported death of a newborn due to lack of facilities at IHBAS, Delhi, the National Human Rights Commission (NHRC) on Tuesday issued notices to the Chief Secretary, Government of NCT of Delhi, calling for a detailed report on the matter within two weeks.

The baby was born in the washroom of the Institute where the mother was admitted under a court order, the NHRC said.

"The National Human Rights Commission (NHRC), India, has taken suo motu cognizance of a media report that a destitute patient's baby died due to lack of facilities after delivery in the washroom of the government-run Institute of Human Behaviour and Allied Sciences (IHBAS) where she was admitted on 7th September, 2025 under a court order," the rights panel said in a statement.

The NHRC said reportedly, the hospital staff took a lot of time to even manage a clamp to cut the umbilical cord before taking them to the nearby Swami Dayanand Hospital by ambulance, but the infant's life could not be saved.

The Commission has observed that the contents of the media report, if true, raise "a serious issue of human rights violation".

"Therefore, it has issued notices to the Chief Secretary, Government of NCT of Delhi, calling for a detailed report on the matter within two weeks," the statement added.

According to the media report, carried on September 10, the staff confirmed that the expecting mother was admitted there despite the IHBAS lacking the necessary facilities for childbirth.

"She is now, reportedly, continuing treatment at another government hospital," according to the statement.

### JHARKHAND STATE NEWS, Online, 24.9.2025

Page No. 0, Size:(0)cms X (0)cms.



#### Jharkhand States News

#### NHRC takes suo motu cognizance of the reported death of a newborn

https://jharkhandstatenews.com/article/top-stories/10185/nhrc-takes-suo-motucognizance-of-the-reported-death-of-a-newborn

Administrator | 23 September 2025

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that a destitute patient's baby died due to lack of facilities after delivery in New Delhi.

The baby died in the washroom of the government-run Institute of Human Behaviour and Allied Sciences (IHBAS) where she was admitted on 7th September, 2025 under a court order.

Reportedly, the hospital staff took a lot of time to even manage a clamp to cut the umbilical cord before taking them to the nearby Swami Dayanand Hospital by an ambulance, but the infant's life could not be saved.

The Commission has observed that the contents of the media report, if true, raise a serious issue of human rights violation. Therefore, it has issued notices to the Chief Secretary, Government of NCT of Delhi, calling for a detailed report on the matter within two weeks.

According to the media report, carried on 10th September, 2025, the staff confirmed that the expecting mother was admitted there despite the IHBAS lacking the necessary facilities for childbirth. She is now, reportedly, continuing treatment at another government hospital.



#### **Lokmat Times**

#### NHRC questions Delhi govt on baby's death after delivery in hospital washroom

https://www.lokmattimes.com/national/nhrc-questions-delhi-govt-on-babys-death-after-delivery-in-hospital-washroom/amp/

By IANS | Updated: September 23, 2025 15:05 IST

New Delhi, Sep 23 The NHRC has sought a report within two weeks from the Delhi government over ...

New Delhi, Sep 23 The NHRC has sought a report within two weeks from the Delhi government over the death of a destitute patient's baby after delivery in a government-run hospital's washroom, an official said on Tuesday.

The National Human Rights Commission (NHRC) took suo motu cognisance of a media report over the incident in the Institute of Human Behaviour and Allied Sciences (IHBAS), where the destitute woman was admitted on September 7, under a court order.

The media report said that the baby died due to an alleged lack of facilities at the hospital.

The report claimed that the hospital staff took a lot of time to even manage a clamp to cut the umbilical cord before taking the woman and the newborn to the nearby Swami Dayanand Hospital by ambulance. The infant could not be saved despite being rushed to the hospital.

The Commission, in a statement, said that the contents of the media report, if true, raise a serious issue of human rights violations.

"Therefore, the NHRC has issued notices to the Chief Secretary, Government of NCT of Delhi, calling for a detailed report on the matter within two weeks," it said.

According to the media report, carried on September 10, the hospital staff confirmed that the expecting mother was admitted there despite the IHBAS lacking the necessary facilities for childbirth. She is now, reportedly, continuing treatment at another government hospital.

Earlier, the Commission took suo motu cognisance of a media report that one worker died and three others were critically injured while cleaning a sewer in the Ashok Vihar area of north Delhi.

The NHRC said on Monday that it has issued notices to the Chief Secretary of the Government of NCT of Delhi, the Commissioner of the Municipal Corporation, and the Delhi Police Commissioner, seeking a detailed report within two weeks.

According to the media report, co-workers of the victims alleged that no safety equipment was provided by the private construction company that had engaged them for the task.

### LOKMAT TIMES, Online, 24.9.2025

Page No. 0, Size:(0)cms X (0)cms.

The Police Control Room reportedly received a late-night call about the incident, and all four workers were rushed to Deen Dayal Upadhyay (DDU) Hospital, where doctors declared one of them dead. The other three were admitted to the ICU in critical condition. The manager of the company is being questioned.

Disclaimer: This post has been auto-published from an agency feed without any modifications to the text and has not been reviewed by an editor

## INDIA EDUCATION DIARY, Online, 24.9.2025





**India Education Diary** 

## NHRC, India takes suo motu cognizance of the reported death of a newborn due to lack of facilities at IHBAS, Delhi

https://indiaeducationdiary.in/nhrc-india-takes-suo-motu-cognizance-of-the-reported-death-of-a-newborn-due-to-lack-of-facilities-at-ihbas-delhi/

By iednewsdesk | September 23, 2025

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that a destitute patient's baby died due to lack of facilities after delivery in the washroom of the government-run Institute of Human Behaviour and Allied Sciences (IHBAS) where she was admitted on 7th September, 2025 under a court order. Reportedly, the hospital staff took a lot of time to even manage a clamp to cut the umbilical cord before taking them to the nearby Swami Dayanand Hospital by an ambulance, but the infant's life could not be saved.

The Commission has observed that the contents of the media report, if true, raise a serious issue of human rights violation. Therefore, it has issued notices to the Chief Secretary, Government of NCT of Delhi, calling for a detailed report on the matter within two weeks.

According to the media report, carried on 10th September, 2025, the staff confirmed that the expecting mother was admitted there despite the IHBAS lacking the necessary facilities for childbirth. She is now, reportedly, continuing treatment at another government hospital.



#### **ANI News**

#### NHRC issues notice over media report of newborn at Delhi's IHBAS hospital

https://www.aninews.in/news/national/general-news/nhrc-issues-notice-over-media-report-of-newborn-at-delhis-ihbas-hospital20250923132027/?amp=1

ANI | Updated: Sep 23, 2025 13:20 IST

New Delhi [India], September 23 (ANI): The National Human Rights Commission (NHRC), India, has taken suo-motu cognizance of a disturbing media report of a newborn at Institute Human Behaviour and Allied Sciences (IHBAS). the of Delhi. The infant was reportedly born in the washroom of the government-run mental health facility, where the mother, a destitute patient, had been admitted under a court order on September 7.

According to the report published on September 10, the hospital lacked basic childbirth facilities, and staff struggled to even procure a clamp to cut the umbilical cord. The mother and child were eventually transferred to Swami Dayanand Hospital via ambulance. but newborn could not saved. the be The NHRC has deemed the incident a potential violation of human rights and issued a notice to the Chief Secretary of the Government of NCT of Delhi (GNCTD), demanding a comprehensive report within two weeks. The Commission stated that if the media account holds true, it reflects a grave lapse in owed vulnerable the dutv of care to This tragedy has cast a harsh spotlight on the longstanding infrastructural deficiencies at IHBAS.

Recent media investigations reveal that the institute, considered a cornerstone of mental health and neurological care in India, has been operating without MRI or CT scan machines since 2012. X-ray and ultrasound services are also severely limited, raising serious concerns about the quality of diagnostics available to thousands of patients. During a surprise inspection last week, Delhi Chief Minister Rekha Gupta expressed shock at the conditions and announced plans to construct a new hospital building. She pledged to address the critical gaps in medical infrastructure within the current financial year.

CM Gupta, who personally interacted with patients and families at the Dilshad Garden campus, called the situation "highly unfortunate." Despite catering to 2,500-3,000 OPD patients daily, the hospital has only ten ventilator beds and 317 inpatient beds, woefully inadequate for an institution of its stature. (ANI)



#### Devdiscourse

#### Tragedy in Delhi: Newborn's Death Highlights Shocking Hospital Deficiencies

The NHRC has taken notice of a newborn's death at IHBAS, Delhi, spotlighting severe healthcare shortcomings. Born in a washroom, the infant's fate underscores infrastructural failings at the mental health institute. Delhi's Chief Minister has announced plans for a new hospital building after a surprise inspection revealed dire conditions.

https://www.devdiscourse.com/article/headlines/3637535-tragedy-in-delhi-newborns-death-highlights-shocking-hospital-deficiencies

Devdiscourse News Desk | Updated: 23-09-2025 13:28 IST | Created: 23-09-2025 13:28 IST

The National Human Rights Commission (NHRC) has initiated an investigation concerning a distressing incident at Delhi's Institute of Human Behaviour and Allied Sciences (IHBAS). A newborn reportedly died after being delivered in a washroom of the mental health facility, where the mother, admitted as a destitute patient under a court mandate, was receiving care.

Staff at the government-run facility struggled due to inadequate childbirth provisions, even lacking basic equipment like a clamp for the umbilical cord. The infant and mother, after their ordeal, were transferred to Swami Dayanand Hospital, yet the child could not be saved, prompting NHRC to demand a detailed governmental report on the matter.

This tragedy has raised alarms about persistent infrastructural setbacks at IHBAS—a key player in mental health services in India. Media investigations reveal that since 2012, the institute has lacked MRI and CT machines, with limited X-ray and ultrasound facilities, attracting criticism for the compromised care provided to its numerous patients.

Delhi Chief Minister Rekha Gupta, visibly disturbed by the appalling conditions observed during a recent impromptu visit, has committed to addressing these infrastructural shortcomings by constructing a new hospital building. Despite accommodating 2,500 to 3,000 OPD patients daily, IHBAS operates with just ten ventilator beds and 317 inpatient beds, underscoring the urgency for reform.

(With inputs from agencies.)



#### New Indian Express

## NHRC takes suo motu cognisance of newborn's death at Delhi Mental Health Institute

The Commission stated that the baby of a destitute woman, admitted to IHBAS under a court order on 7 September, died following the delivery in a washroom due to the lack of facilities.

https://www.newindianexpress.com/cities/delhi/2025/Sep/23/nhrc-takes-suo-motu-cognisance-of-newborns-death-at-delhi-mental-health-institute

Ashish Srivastava | Updated on: 23 Sep 2025, 9:32 pm

2 min read

NEW DELHI: The National Human Rights Commission (NHRC) has taken suo motu cognisance of the death of a newborn at the Delhi government-run Institute of Human Behaviour and Allied Sciences (IHBAS), after the child was delivered in a hospital washroom earlier this month, allegedly without adequate medical support.

The Commission stated that the baby of a destitute woman, admitted to IHBAS under a court order on 7 September, died following the delivery in a washroom due to the lack of facilities. "Reportedly, the hospital staff took a considerable amount of time to even manage a clamp to cut the umbilical cord before transferring them by ambulance to the nearby Swami Dayanand Hospital, but the infant's life could not be saved," the NHRC said in a statement.

Noting that the allegations, if true, raise a serious human rights concern, the Commission has issued notices to the Chief Secretary of Delhi, seeking a detailed report within two weeks.

According to media reports, the patient was admitted to IHBAS despite the hospital lacking the infrastructure required for childbirth. Hospital staff themselves confirmed the absence of maternity facilities. The woman is currently receiving treatment at another government hospital.

The infant, born at 26 weeks' gestation, was alive at birth but died shortly after being shifted to Swami Dayanand Hospital. Doctors said the child's lungs were underdeveloped due to premature delivery.

The incident prompted an unscheduled visit by Chief Minister Rekha Gupta, who assured that infrastructural gaps would be addressed with the construction of a new hospital building.

Staff at the mental health institute highlighted that IHBAS has been operating without MRI and CT scan machines since 2012 and continues to rely on limited X-ray and ultrasound facilities.



News on Air

#### NHRC Issues Notice to Delhi Govt Over Infant Death Due to Lack of Facilities

https://www.newsonair.gov.in/nhrc-issues-notice-to-delhi-govt-over-infant-death-due-to-lack-of-facilities/

Site Admin | September 23, 2025 9:32 PM

The National Human Rights Commission (NHRC), has issued a notice to the Chief Secretary of Delhi for an infant's death due to lack of facilities after delivery in the Institute of Human Behaviour and Allied Sciences (IHBAS) under the Delhi Government. The commission has asked for a detailed report on the matter within two weeks. NHRC has taken suo motu cognizance of the media report stating that a destitute patient's baby died due to lack of facilities after delivery in the hospital.



The News Mill

#### NHRC issues notice over media report of newborn at Delhi's IHBAS hospital

https://thenewsmill.com/2025/09/nhrc-issues-notice-over-media-report-of-newborn-at-delhis-ihbas-hospital/

Written By: ANI | Published on: Sep 23, 2025

The National Human Rights Commission (NHRC), India, has taken suo-motu cognizance of a disturbing media report of a newborn at the Institute of Human Behaviour and Allied Sciences (IHBAS), Delhi. The infant was reportedly born in the washroom of the government-run mental health facility, where the mother, a destitute patient, had been admitted under a court order on September 7. According to the report published on September 10, the hospital lacked basic childbirth facilities, and staff struggled to even procure a clamp to cut the umbilical cord. The mother and child were eventually transferred to Swami Dayanand Hospital via ambulance. but the newborn could not be saved. The NHRC has deemed the incident a potential violation of human rights and issued a notice to the Chief Secretary of the Government of NCT of Delhi (GNCTD), demanding a comprehensive report within two weeks. The Commission stated that if the media account holds true, it reflects a grave lapse in the owed vulnerable dutv of care to This tragedy has cast a harsh spotlight on the longstanding infrastructural deficiencies at IHBAS.

Recent media investigations reveal that the institute, considered a cornerstone of mental health and neurological care in India, has been operating without MRI or CT scan machines since 2012. X-ray and ultrasound services are also severely limited, raising serious concerns about the quality of diagnostics available to thousands of patients. During a surprise inspection last week, Delhi Chief Minister Rekha Gupta expressed shock at the conditions and announced plans to construct a new hospital building. She pledged to address the critical gaps in medical infrastructure within the current financial year.

CM Gupta, who personally interacted with patients and families at the Dilshad Garden campus, called the situation "highly unfortunate." Despite catering to 2,500-3,000 OPD patients daily, the hospital has only ten ventilator beds and 317 inpatient beds, woefully inadequate for an institution of its stature



News on Air

राष्ट्रीय मानवाधिकार आयोग ने नई दिल्ली के इंस्टीट्यूट ऑफ़ ह्यूमन बिहेवियर एंड एलाइड साइंसेज में एक नवजात की कथित मृत्यु के संबंध में, दिल्ली सरकार के मुख्य सचिव को नोटिस जारी किया है

#### https://www.newsonair.gov.in/hi/

Site Admin | सितम्बर 23, 2025 7:25 अपराह्न

राष्ट्रीय मानवाधिकार आयोग ने नई दिल्ली के इंस्टीट्यूट ऑफ़ ह्यूमन बिहेवियर एंड एलाइड साइंसेज-इहबास अस्पताल में एक नवजात की कथित मृत्यु के संबंध में, दिल्ली सरकार के मुख्य सचिव को नोटिस जारी किया है। आयोग ने दो सप्ताह के भीतर मामले में विस्तृत रिपोर्ट मांगी है।

आयोग ने एक मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है। मीडिया रिपोर्ट में बताया गया था कि इस महीने की सात तारीख को कोर्ट के आदेश पर एक महिला को अस्पताल में भर्ती किया गया था, जहां महिला की डिलीवरी के दौरान उपकरणों के अभाव में नवजात की मृत्यु हो गई।



#### **Garima Times**

# नवजात शिशु की मौत का मामला : एनएचआरसी ने दिल्ली सरकार के मुख्य सचिव को नोटिस जारी किया

https://garimatimes.in/newborn-baby-death-case-nhrc-issues-notice-to-chief-secretary-delhi-government-updates-news/

By ashwani awasthi

September 23, 2025

राष्ट्रीय मानवाधिकार आयोग

Delhi News : बेसहारा मरीज़ के बच्चे की सरकारी मानव व्यवहार एवं संबद्ध विज्ञान संस्थान (आईएचबीएएस) के शौचालय में प्रसव के बाद मौत हो गई। उसे न्यायालय के आदेश के बाद 7 सितंबर, 2025 को अस्पताल में भर्ती कराया गया था।

बताया जा रहा है कि अस्पताल के कर्मचारियों को गर्भनाल काटने के लिए क्लैंप लगाने में भी काफ़ी समय लगा। उसके बाद उन्हें एम्बुलेंस से नजदीक के स्वामी दयानंद अस्पताल ले जाया गया। लेकिन, बच्चे की जान नहीं बचाई जा सकी। वहीं इस मामले पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने स्वतः संज्ञान लिया है।

आयोग ने पाया है कि मीडिया रिपोर्ट में दी गई जानकारी यदि सत्य है तो यह मानवाधिकार उल्लंघन का गंभीर मुद्दा है। इसलिए आयोग ने दिल्ली सरकार के मुख्य सचिव को नोटिस जारी करके दो सप्ताह में इस मामले पर विस्तृत रिपोर्ट देने के लिए कहा है। (स्रोत- PIB)



#### Inshort

## दिल्ली के अस्पताल में नवजात की मौत की रिपोर्ट को लेकर NHRC ने दिल्ली सरकार को भेजा नोटिस

short by प्रियंका तिवारी / 04:30 pm on Tuesday 23 September, 2025

राष्ट्री य मानवाधिकार आयोग (एनएचआरसी) नेदिल्ली स्थित इंस्टीट्यूट ऑफ ह्यू मन बिहेवियर ऐंडऐं अलाइड साइंसेज़ (आईएचबीएएस) के अस्पताल मेंएक नवजात शिशुकी शौचालय में प्रसव के बाद हुई मौत सेसंबंधित रिपोर्ट्स पर स्वत: संज्ञान लिया है।

एनएचआरसी ने मामले को लेकर दिल्ली सरकार के मुख्य सचिव को नोटिस जारी करके 2 सप्ताह मेंइस पर विस्तृत रिपोर्ट मांगी है।



#### VocalTV

## एनएचआरसी ने दिल्ली के अस्पताल के शौचालय में नवजात की मौत पर लिया स्वतः संज्ञान, रिपोर्ट तलब

https://vocaltv.in/national/nhrc-takes-suo-motu-cognizance-of-death-of-newbornphp/cid17462437.htm

By VocalTV Desk | Sep 23, 2025, 18:15 IST

नई दिल्ली, 23 सितंबर (हि.स.)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने दिल्ली के आईएचबीएएस अस्पताल में एक नवजात की मौत के मामले का स्वतः संज्ञान लिया है। आयोग ने इस संबंध में दिल्ली सरकार के मुख्य सचिव को नोटिस भेजकर दो हफ्ते के भीतर विस्तृत रिपोर्ट मांगी है।

एनएचआरसी के मुताबिक, मीडिया रिपोर्ट्स के आधार पर इस मामले में कार्रवाई की जा रही है। मामला 10 सितंबर का है, जिसमें एक मानसिक रूप से बीमार महिला ने अस्पताल के शौचालय में बच्चे को जन्म दिया। महिला को अदालत के आदेश पर 7 सितंबर को अस्पताल में भर्ती कराया गया था। अस्पताल में प्रसव के लिए जरूरी सुविधाएं नहीं थीं। गर्भनाल काटने में भी काफी देर हुई और फिर बच्चे को पास के स्वामी दयानंद अस्पताल ले जाया गया, लेकिन तब तक उसकी मौत हो चुकी थी।

आयोग ने कहा है कि अगर यह मीडिया रिपोर्ट्स सही हैं तो यह मानवाधिकारों के गंभीर उल्लंघन का मामला बनता है। फिलहाल महिला का इलाज दिल्ली के ही एक दूसरे सरकारी अस्पताल में चल रहा है।

-----

हिन्दुस्थान समाचार / प्रशांत शेखर



Janta Se Rishta

## दिल्ली के IHBAS अस्पताल में नवजात शिशु की मीडिया रिपोर्ट पर NHRC ने नोटिस जारी किया

https://jantaserishta.com/amp/delhi-ncr/nhrc-issues-notice-on-media-report-on-death-of-newborn-at-ihbas-hospital-in-delhi-4281606

By - Gulabi Jagat

Update: 2025-09-23 12:53 GMT

नई दिल्ली: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी), भारत ने मानव व्यवहार और संबद्ध विज्ञान संस्थान (आईएचबीएएस), दिल्ली में एक नवजात शिशु की परेशान करने वाली मीडिया रिपोर्ट का स्वतः संज्ञान लिया है। शिशु का जन्म कथित तौर पर सरकारी मानसिक स्वास्थ्य केंद्र के शौचालय में हुआ था, जहां उसकी मां, जो एक निराश्रित रोगी है, को 7 सितंबर को अदालत के आदेश के तहत भर्ती कराया गया था। 10 सितम्बर को प्रकाशित रिपोर्ट के अनुसार, अस्पताल में बुनियादी प्रसव सुविधाओं का अभाव था, तथा कर्मचारियों को गर्भनाल काटने के लिए क्लैंप प्राप्त करने में भी कठिनाई हो रही थी।मां और बच्चे को अंततः एम्बुलेंस के माध्यम से स्वामी दयानंद अस्पताल में स्थानांतरित कर दिया गया, लेकिन नवजात को बचाया नहीं जा सका।

एनएचआरसी ने इस घटना को मानवाधिकारों का संभावित उल्लंघन माना है और दिल्ली सरकार के मुख्य सिचव को नोटिस जारी कर दो सप्ताह के भीतर एक व्यापक रिपोर्ट मांगी है। आयोग ने कहा कि यदि मीडिया की रिपोर्ट सही है, तो यह कमजोर मरीजों की देखभाल के कर्तव्य में गंभीर चूक को दर्शाता है। इस त्रासदी ने आईएचबीएएस में लम्बे समय से चली आ रही अवसंरचना संबंधी कमियों पर कठोर प्रकाश डाला है। हाल ही में मीडिया जांच से पता चला है कि भारत में मानिसक स्वास्थ्य और तंत्रिका संबंधी देखभाल की आधारिशला माना जाने वाला यह संस्थान 2012 से एमआरआई या सीटी स्कैन मशीनों के बिना काम कर रहा है। एक्स-रे और अल्ट्रासाउंड सेवाएं भी बहुत सीमित हैं, जिससे हजारों रोगियों के लिए उपलब्ध निदान की गुणवत्ता को लेकर गंभीर चिंताएं पैदा हो रही हैं।

पिछले हफ़्ते एक औचक निरीक्षण के दौरान, दिल्ली की मुख्यमंत्री रेखा गुप्ता ने हालात पर हैरानी जताई और एक नए अस्पताल भवन के निर्माण की योजना की घोषणा की। उन्होंने चालू वित्त वर्ष में चिकित्सा बुनियादी ढाँचे की गंभीर किमयों को दूर करने का वादा किया।

सी.एम. गुप्ता, जिन्होंने दिलशाद गार्डन परिसर में मरीजों और परिवारों से व्यक्तिगत रूप से बातचीत की, ने स्थिति को "अत्यंत दुर्भाग्यपूर्ण" बताया। प्रतिदिन 2,500-3,000 ओपीडी रोगियों की देखभाल करने के बावजूद, अस्पताल में केवल दस वेंटिलेटर बेड और 317 इनपेशेंट बेड हैं, जो इस स्तर के संस्थान के लिए अपर्याप्त हैं।



#### Telegraph

# NHRC notice to I&B Ministry, Mumbai Police over e-cigarette scene in `The Ba\*\*ds of Bollywood'

Marking Aryan Khan's directorial debut, 'The Ba\*\*\*ds of Bollywood' dropped on Netflix on September 18

https://www.telegraphindia.com/entertainment/nhrc-notice-to-ib-ministry-mumbai-police-over-e-cigarette-scene-in-aryan-khans-the-bads-of-bollywood/cid/2124564

Entertainment Web Desk Published 23.09.25, 12:15 PM

The National Human Rights Commission (NHRC) on Monday issued notices to the Ministry of Information and Broadcasting and the Mumbai Police Commissioner following a complaint filed against the makers of Netflix web series The Ba\*\*\*ds of Bollywood.

Marking Aryan Khan's directorial debut, The Ba\*\*\*ds of Bollywood dropped on Netflix on September 18.

The complaint alleged that the show featured Ranbir Kapoor using a banned e-cigarette on screen without carrying any warning or disclaimer.

"The complainant, Vinay Joshi, Legal Rights Observatory, alleged that a popular Netflix web series, titled Ba\*\*\*ds of Bollywood (season 1, episode 7), showed a well-known actor, Ranbir Kapoor, using a banned e-cigarette on screen, without any warning or disclaimer," reads the proceedings of the case dated September 22, as per a PTI report.

According to the complaint, the scene in question was "openly streamed", potentially misleading or influencing young audiences by appearing to promote the use of banned substances, the proceedings noted.

The NHRC has asked the concerned authorities to share details of the steps taken in response to the complaint, as part of its ongoing inquiry into the issue.

ANI, on its X account, also reported about the NHRC notice over the complaint.

Co-written by Aryan, Bilal Siddiqi, and Manav Chauhan, the series stars Lakshya, Raghav Juyal, Sahher Bambba, Manav Chauhan, Mona Singh, Bobby Deol, and Anyaa Singh.

Actors Shah Rukh Khan, Aamir Khan and Salman Khan appear as themselves in the series. It also features a cameo by director-producer Karan Johar.

The series is produced by Bonnie Jain and Gauri Khan under Shah Rukh's home banner, Red Chillies Entertainment.



Siyasat

### Ranbir Kapoor and Aryan Khan land in big trouble

The National Human Rights Commission (NHRC) took note of the complaint and has issued notices to the Ministry of Information and Broadcasting

https://www.siasat.com/ranbir-kapoor-and-aryan-khan-land-in-big-trouble-3274845/

Chandra Mouli| Published: 23rd September 2025 4:21 pm IST

Hyderabad: The Ba\*\*ds of Bollywood, directed by Aryan Khan, son of Shah Rukh Khan, recently premiered on Netflix with a grand launch. The satirical action-comedy has been praised by critics and audiences alike for its fresh storytelling and bold humor. The seven-episode series features several Bollywood stars in cameo appearances, including Salman Khan, Aamir Khan, Ranveer Singh, Ranbir Kapoor, and many others.

#### The Controversial Scene

Despite the positive response, one particular scene has now stirred controversy. In episode 7, Ranbir Kapoor makes a cameo appearance alongside Karan Johar. During the sequence, Kapoor casually asks Anya Singh's character for a vape, takes a puff, and continues the conversation. While the scene was brief and lighthearted, it has triggered legal scrutiny because it showed the use of a banned e-cigarette without any statutory warning.

#### NHRC Complaint and Action

A complaint filed by Vinay Joshi from the Legal Rights Observatory alleged that the series promoted e-cigarettes, which are banned in India under the Prohibition of Electronic Cigarettes Act, 2019. The National Human Rights Commission (NHRC) took note of the complaint and has issued notices to the Ministry of Information and Broadcasting as well as the Mumbai Police Commissioner.

NHRC member Priyank Kanoongo reportedly stated that the police have been asked to register an FIR against Ranbir Kapoor, the production company, and Netflix. The commission has also urged authorities to identify and take action against manufacturers and sellers of e-cigarettes while directing the ministry to prohibit such content on OTT platforms.



Times of India

# NHRC Demands Action Over Ranbir Kapoor's Vaping Scene In `The Bads Of Bollywood'

https://timesofindia.indiatimes.com/videos/etimes/bollywood/nhrc-demands-action-over-ranbir-kapoors-vaping-scene-in-the-bads-of-bollywood/videoshow/124069724.cms

Sep 23, 2025, 04:51:46 PM

A legal complaint has been filed against Netflix's 'The Bads of Bollywood' after a scene shows Ranbir Kapoor vaping in a cameo, without any warning or disclaimer. The National Human Rights Commission (NHRC) has issued notices to the Ministry of Information & Broadcasting, Mumbai Police, Netflix, and the producers, asking for an action taken report. The complainant has raised concerns that the depiction could mislead young viewers and violates Indian law. Authorities have been asked to submit an action-taken report.



#### Dainik Jagran

# NHRC seeks action against Ranbir Kapoor and Netflix over vaping scene in `The Bads of Bollywood'

https://english.dainikjagranmpcg.com/bollywood/nhrc-seeks-action-against-ranbir-kapoor-and-netflix-over-vaping/article-5329

Digital Desk | On 23 Sep 2025

The National Human Rights Commission (NHRC) has directed the Mumbai Police to investigate and potentially file a case against Bollywood actor Ranbir Kapoor, the producers of the web series 'The Bads of Bollywood,' and streaming giant Netflix. The action follows a complaint alleging that a scene in the show illegally depicts the use of a banned e-cigarette, violating Indian law .

The Complaint and Alleged Violations

The complaint, filed by activist Vinay Joshi of the Legal Rights Observatory, centers on a cameo scene in Season 1, Episode 7 of the series, where Ranbir Kapoor is seen using an e-cigarette, or vape . The complainant argues that this depiction was made "without any warning or disclaimer" and was "streamed openly," which could mislead young viewers and negatively influence them by promoting the use of banned substances .

The NHRC found merit in the complaint, stating that the allegations point to "serious violations of the laws" . The commission specifically cited the Prohibition of Electronic Cigarettes Act, 2019, which bans the production, sale, and advertisement of e-cigarettes in India. Sections 4 and 7 of this act prohibit the storage, use, and promotion of e-cigarettes, with penalties for individuals and companies involved in their advertisement .

NHRC's Directives and Investigation

In response, the NHRC has issued notices to two key authorities:

- The Ministry of Information and Broadcasting: The commission has asked the ministry to take appropriate action and "immediately prohibit such content" that could wrongly influence younger generations.
- The Commissioner of Police, Mumbai: The police have been directed to initiate an investigation into the matter. This includes looking into the identity of the manufacturers or importers of the electronic cigarette used and taking legal action against the actor, production company, and OTT platform.

The NHRC has requested an Action Taken Report (ATR) from both entities within two weeks for its perusal .

**Broader Context and Ongoing Scrutiny** 

This incident highlights the growing debate around content regulation on Over-The-Top (OTT) streaming platforms in India. It underscores the tension between creative

Page No. 0, Size:(0)cms X (0)cms.

expression and the responsibility to adhere to national laws and health advisories, particularly concerning content that reaches impressionable audiences. This is not the first time content on digital platforms has faced scrutiny for potentially violating regulations.

The controversy brings into focus the responsibilities of content creators and distributors in adhering to Indian laws. With the NHRC's intervention, the case has ignited discussions about the portrayal of banned substances in media and its impact on public health and morality . The Mumbai Police's investigation and the subsequent action taken report will be closely watched.



#### The Sentinel

### Ranbir Kapoor lands in legal trouble due to Aryan Khan's debut series

National Human Rights Commission directs Mumbai Police to file case against Ranbir Kapoor, Netflix & producers of "The Ba\*\*\*ds of Bollywood."

https://www.sentinelassam.com/more-news/entertainment/ranbir-kapoor-lands-in-legal-trouble-due-to-aryan-khans-debut-series

Sentinel Digital Desk | Published on: 23 Sep 2025, 8:08 am

Trouble seems to be mounting for actor Ranbir Kapoor as the National Human Rights Commission has directed Mumbai Police to register a case against him, the producers of "The Ba\*\*\*ds of Bollywood," and Netflix.

According to the latest reports, the move comes over the alleged depiction and promotion of e-cigarettes in one of the show's scenes, which reportedly featured Kapoor using an e-cigarette without any warning or disclaimer, in violation of the Prohibition of Electronic Cigarettes Act, 2019.

As per the complainant, Vinay Joshi, one scene shows Ranbir Kapoor using an ecigarette without displaying any warning or disclaimer. In his complaint, Vinay further claimed that the scene was publicly streamed, potentially misleading or negatively influencing young viewers by glamorizing the use of banned substances. He expressed concerns that such content is irresponsible, encourages illegal behavior, undermines law enforcement, and poses risks to public health and societal values.

The commission has sent a notice to the Secretary of the Ministry of Information and Broadcasting, calling for swift measures to ban content that could have a harmful impact on young audiences. Additionally, the Mumbai Police Commissioner has reportedly been instructed to investigate the identities and activities of electronic cigarette manufacturers and importers.

Authorities have been given a two-week deadline to submit their action report to the commission.

Directed by Aryan Khan, The "Ba\*\*\*ds of Bollywood" boasts a star-studded ensemble including Bobby Deol, Lakshya, Sahher Bambba, Mona Singh, Manish Chaudhari, Raghav Juyal, Anya Singh, Manoj Pahwa, and Vijayant Kohli, with Rajat Bedi and Gautami Kapoor in pivotal roles.

It also features special appearances by Karan Johar, Ranveer Singh, Siddhant Chaturvedi, Disha Patani, Orry, Shanaya Kapoor, Ibrahim Ali Khan, Rajkummar Rao, and Sara Ali Khan. The series, which offered a satirical take on Bollywood, premiered on 18 September 2025 on Netflix. (IANS)



### Financial Express Hindi

## रणबीर कपूर की सिगरेट सीन पर विवाद: NHRC ने नेटफ्लिक्स और निर्माता पर कार्रवाई का अनुरोध किया

नेटफ्लिक्स की The Ba\*ds of Bollywood\*\* में रणबीर कपूर की ई-सिगरेट सीन पर NHRC ने कार्रवाई का अनुरोध किया। शिकायत में कहा गया कि यह युवाओं को प्रभावित कर सकता है और ई-सिगरेट अधिनियम, 2019 का उल्लंघन है। सीरीज में कई स्टार्स हैं और इसे मनोरंजक बताया गया।

https://hindi.financialexpress.com/trending/netflix-series-the-bads-of-bollywood-faces-legal-trouble-over-e-cigarette-scene-10492177

Written by FE Entertainment Desk

23 Sep 2025 10:12 IST

आर्यन खान की नेटिफ्लिक्स सीरीज The Ba\*ds of Bollywood\*\* कानूनी मुश्किलों में फंस गई है। ANI ने बताया, ऐसा इसलिए हुआ क्योंकि इसमें अभिनेता रणबीर कपूर को बिना कानूनी डिस्क्लेमर के प्रतिबंधित ई-सिगरेट पीते हुए दिखाया गया है।

इस बारे में एक शिकायत नेशनल ह्यूमन राइट्स कमीशन (NHRC) में दर्ज कराई गई है, जिसमें कहा गया है कि यह सीन युवा दर्शकों को प्रभावित कर सकता है और मौजूदा कानून का उल्लंघन करता है।

सोमवार को, NHRC ने सूचना और प्रसारण मंत्रालय के सचिव को पत्र लिखा, जिसमें कहा गया कि शिकायतकर्ता ने अभिनेताओं, निर्माताओं और नेटफ्लिक्स के खिलाफ कड़ी कार्रवाई की मांग की है, क्योंकि उन्होंने "युवाओं को गुमराह किया और कानून का उल्लंघन किया है।"

### https://x.com/ANI/status/1970075350504747250

कमीशन ने मंत्रालय से ऐसे कंटेंट को प्रतिबंधित करने का भी अनुरोध किया और मुंबई पुलिस कमिश्नर को पत्र लिखा, जिसमें रणबीर कपूर, सीरीज के निर्माता और नेटफ्लिक्स के खिलाफ प्रोहिबिशन ऑफ़ इलेक्ट्रॉनिक सिगरेट्स एक्ट, 2019 के तहत FIR दर्ज करने का अनुरोध किया गया है।

## कानून का उल्लंघन

NHRC के पत्र को IANS ने एक्सेस किया, जिसमें कहा गया है, "यह घटना प्रोहिबिशन ऑफ़ इलेक्ट्रॉनिक सिगरेट्स एक्ट, 2019 की धारा 4, साथ में धारा 7 का स्पष्ट उल्लंघन है।" यह भी कहा गया है कि "धारा 4 किसी भी रूप में ई-सिगरेट के स्टोरेज, उपयोग और प्रचार पर रोक लगाती है, जबकि धारा 7 उल्लंघन करने वालों को दंडित करती है।"

## The Ba\*\*\*ds of Bollywood की स्टारकास्ट

The Ba\*ds of Bollywood\*\* एक सैटायरिकल एक्शन-कॉमेडी ड्रामा है, जिसे डेब्यूंट आर्यन खान ने बनाया, सह-लेखन और निर्देशित किया है, और यह 18 सितंबर को नेटिफ्लक्स पर प्रीमियर हुई। इसमें लक्ष्य लालवानी, बॉबी देओल, राघव जूयाल, साहेर बम्बा और अन्या सिंह मुख्य भूमिका में हैं। इस सीरीज को आलोचकों और दर्शकों से "बेतुका, रोचक और मनोरंजक" बताया गया है।

## FINANCIAL EXPRESS, Online, 24.9.2025

Page No. 0, Size:(0)cms X (0)cms.

रणबीर कपूर के अलावा, शो में रणवीर सिंह, शाहरुख खान, आमिर खान, इमरान हाशमी, अरशद वारसी, दिशा पाटनी, अर्जुन कपूर और राजकुमार राव कैमियो में नजर आए हैं।



### Punjab Kesari

# The Ba\*\*\*ds of Bollywood: रणबीर कपूर के गले पड़ी मुसीबत, ई-सिगरेट पीने पर NHRC ने जारी किया नोटिस

https://bollywood.punjabkesari.in/entertainment/news/nhrc-demands-action-against-ranbir-kapoor-netflix-for-alleged-violation-of-vape-2217074

Edited By Smita Sharma, Updated: 23 Sep, 2025 09:58 AM

बॉलीवुड के किंग खान शाहरुख के बेटे आर्यन खान ने द बैड्स ऑफ बॉलीवुड के जिरए डेब्यू किया। द बैड्स ऑफ बॉलीवुड में स्टार्स की फौज देखने को मिली है. सलमान खान, करण जौहर, रणवीर सिंह, रणबीर कपूर से लेकर इमरान हाशमी समेत कई स्टार्स ने कैमियो किया। अब इस...

मुंबई: बॉलीवुड के किंग खान शाहरुख के बेटे आर्यन खान ने द बैड्स ऑफ बॉलीवुड के जिरए डेब्यू किया। द बैड्स ऑफ बॉलीवुड में स्टार्स की फौज देखने को मिली है. सलमान खान, करण जौहर, रणवीर सिंह, रणबीर कपूर से लेकर इमरान हाशमी समेत कई स्टार्स ने कैमियो किया। अब इस सीरीज के चलते रणबीर कपूर की आफत बढ़ सकती है।

आखिर क्यों हुआ आर्यन की सीरीज पर बवाल

'द बैड्स ऑफ बॉलीवुड' के एक सीन में रणबीर कपूर, करण जौहर और एक्ट्रेस के साथ नजर आते हैं। जहां वह ई-सिगरेट पीते हुए दिख रहे हैं मगर इस सीन में मेकर्स ने किसी भी तरह का डिसक्लेमर मतलब चेतावनी नहीं लगाया हुआ था।

इसी मामले को लेकर एक शिकायतकर्ता ने एनएचआरसी को शिकायत की और सूचना एवं प्रसारण मंत्रालय को भी कार्रवाई की मांग की है।शिकायतकर्ता का कहना है कि इस तरह के सीन्स से युवाओं पर गलत असर पड़ेगा. साथ ही नियमों का उल्लंघन भी हुआ है। इस मामले में एनएचआरसी ने ऐसे कंटेंट पर रोक लगाने के लिए नोटिस भी जारी किया।

बता दें भारत में ई-सिगरेट बनाना, लाना-ले जाना, जमा करना और बेचना सब बैन है। दुनिया के कुछ ही देशों में ई-सिगरेट की बिक्री पर पूरी तरह रोक है और भारत उन्हीं में से एक है।



#### Dainik Bhaskar

# रणबीर कपूर के खिलाफ केस दर्ज करने का आदेश:आर्यन खान के शो में ई-सिगरेट वाले सीन को लेकर राष्ट्रीय मानवाधिकार आयोग ने भेजा नोटिस

https://www.bhaskar.com/entertainment/bollywood/news/nhrc-orders-mumbai-police-to-register-case-against-ranbir-kapoor-aryan-khan-web-series-netflix-135991512.html

9 घंटे पहले

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने मुंबई पुलिस को आदेश दिया है कि वो एक्टर रणबीर कपूर, आर्यन खान की वेब सीरीज 'द बैड्स ऑफ बॉलीवुड' के मेकर्स और नेटफ्लिक्स पर FIR दर्ज करें।

मामले में आरोप है कि शो में इलेक्ट्रॉनिक सिगरेट निषेध अधिनियम, 2019 का उल्लंघन हुआ है।

IANS के अनुसार, यह शिकायत विनय जोशी नामक व्यक्ति ने दर्ज कराई। उनका कहना है कि शो के सातवें एपिसोड में रणबीर कपूर ई-सिगरेट का इस्तेमाल करते दिखे, लेकिन इस दौरान किसी तरह की हेल्थ वॉर्निंग या डिस्क्लेमर नहीं दिया गया।

शिकायत के बाद NHRC ने सूचना और प्रसारण मंत्रालय को नोटिस भेजा है। आयोग ने कहा कि मंत्रालय इस तरह के कंटेंट को रोकने के लिए जरूरी कदम उठाए। आयोग ने यह भी कहा कि इस तरह के सीन युवा दर्शकों पर गलत असर डाल सकते हैं।

इसके अलावा, मुंबई पुलिस कमिश्नर को भी जांच शुरू करने के निर्देश दिए गए हैं। इसमें ई-सिगरेट बनाने और इम्पोर्ट करने वाले लोगों की भूमिका की जांच करने को कहा गया है।

आर्यन के शो के सातवें और अखिरी एपिसोड में रणबीर कपूर ने कैमियो किया था। इस सीन में वह धर्मा प्रॉडक्शंस के ऑफिस में सान्या (अन्या सिंह) से मिलते हैं। बातचीत के दौरान वह उससे वैप मांगते हैं और उससे स्मोक करते हैं।

इलेक्ट्रॉनिक सिगरेट निषेध अधिनियम, 2019 क्या है?

यह कानून भारत में ई-सिगरेट और इससे जुड़े सभी उपकरणों पर पूरी तरह से रोक लगाता है। इसमें उत्पादन, निर्माण, आयात, निर्यात, ट्रांसपोर्ट, बिक्री, वितरण, स्टोरेज और विज्ञापन सब पर बैन है।

यह कानून भारत में ई-सिगरेट और इसके सभी जुड़े उपकरणों पर पूरी तरह से रोक लगाता है। इसमें बनाने, आयात करने, बेचने, रखने और प्रचार करने पर भी पाबंदी है।

इस एक्ट में ई-सिगरेट को इलेक्ट्रॉनिक निकोटीन डिलीवरी सिस्टम (ENDS), हीट-नॉट-बर्न प्रोडक्ट्स और ई-हुक्के जैसे उपकरणों के रूप में परिभाषित किया गया है। इनकी ऑनलाइन बिक्री और प्रमोशन पर भी रोक है।

कानून का उल्लंघन करने पर जेल और जुर्माने की सजा हो सकती है। बार-बार गलती करने वालों के लिए सख्त सजा तय की गई है।

### DAINIK BHASKAR, Online, 24.9.2025

Page No. 0, Size:(0)cms X (0)cms.

हेल्थ मिनिस्ट्री के मुताबिक, यह कानून लोगों को इन प्रोडक्ट्स से होने वाले स्वास्थ्य जोखिमों से बचाने के लिए लाया गया। हालांकि, ई-सिगरेट अब भी कई जगह दुकानों और ऑनलाइन प्लेटफॉर्म पर मिल जाती है।

बता दें कि आर्यन खान की डायरेक्टोरियल डेब्यू सीरीज 'द बैड्स ऑफ बॉलीवुड' रेड चिलीज एंटरटेनमेंट के बैनर तले बनी है। नेटफ्लिक्स पर रिलीज इस शो में लक्ष्य लालवानी, राघव जुयाल, बॉबी देओल, अन्या सिंह, मोना सिंह और मनोज पाहवा ने काम किया है।



### Live Berry

# समाजवादी पार्टी के नेता आजम खान रिहा, 23 महीने जेल में रहने से हो सकती हैं ये स्वास्थ्य समस्याएं, देखें पूरी लिस्ट

उत्तर प्रदेश के पूर्व मंत्री आजम खान 23 महीने जेल में रहने के बाद सीतापुर जेल से रिहा हुए। लंबे समय तक जेल में रहने से कैदियों में टीबी, मानसिक तनाव, स्किन रोग, पाचन और अन्य स्वास्थ्य समस्याएं आम हो सकती हैं।

https://hindi.lifeberrys.com/healthy-living/samajwadi-party-leader-azam-khan-released-health-issues-after-23-months-in-jail-243464.html

Posts by: Kratika Maheshwari | Updated on: Tue, 23 Sept 2025 2:15:16

उत्तर प्रदेश के पूर्व कैबिनेट मंत्री और समाजवादी पार्टी के विरष्ठ नेता आजम खान 23 महीने जेल में रहने के बाद आज यानी मंगलवार (23 सितंबर) को सीतापुर जेल से रिहा हुए। जेल की कठिन परिस्थितियों में लंबे समय तक रहने से कैदियों की सेहत पर गंभीर असर पड़ता है। आइए जानते हैं कि 23 महीने जेल में रहने के बाद कौन-कौन सी बीमारियां आमतौर पर देखने को मिल सकती हैं।

जेल की जिंदगी और स्वास्थ्य पर असर

जेल का जीवन आम जीवन से पूरी तरह अलग होता है। कैदियों को न तो संतुलित पोषण मिलता है, न पर्याप्त साफ-सफाई और न ही पर्याप्त स्वास्थ्य सुविधाएं। भीड़भाड़, मानसिक तनाव और सीमित शारीरिक गतिविधियों के कारण कैदियों में कई तरह की स्वास्थ्य संबंधी समस्याएं उभरती हैं।

टीबी (Tuberculosis)

जेल में वेंटिलेशन कम और भीड़ अधिक होने के कारण टीबी सबसे आम बीमारी है। WHO की रिपोर्ट के अनुसार, जेल में रहने वाले व्यक्तियों में टीबी का खतरा सामान्य आबादी की तुलना में 10 से 20 गुना अधिक होता है।

स्किन संबंधी बीमारियां

साफ-सफाई की कमी और अधिक कैदियों के साथ रहने से स्केबीज, फंगल इंफेक्शन, खुजली और दाद जैसी त्वचा की समस्याएं आम हैं।

मानसिक स्वास्थ्य (Mental Health Issues)

लंबे समय तक कैद में रहने से डिप्रेशन, एंग्जायटी, पैनिक अटैक और सिज़ोफ्रेनिया जैसी गंभीर मानसिक बीमारियां हो सकती हैं। नेशनल ह्यूमन राइट्स कमीशन (NHRC) की रिपोर्ट में जेलों में मानसिक स्वास्थ्य समस्याओं के उच्च स्तर को दर्शाया गया है।

पाचन संबंधी समस्याएं

जेल का साधारण और पौष्टिकता से खाली खाना, पानी की कमी और खराब डाइट से कब्ज, एसिडिटी, अल्सर और लिवर संबंधी रोग आम हैं। सांस की बीमारी

धूल, नमी और गंदगी के कारण कैदियों में ब्रोंकाइटिस, अस्थमा और अन्य फेफड़ों की समस्याएं देखी जाती हैं।

हाई ब्लड प्रेशर और डायबिटीज

लंबे समय तक मानसिक तनाव, गलत खान-पान और शारीरिक गतिविधियों की कमी से हाई ब्लड प्रेशर और डायबिटीज जैसी लाइफस्टाइल बीमारियां बढ़ सकती हैं।

जोड़ों और हड्डियों की समस्या

सीमित स्थान और शारीरिक गतिविधि की कमी के कारण शरीर में जकड़न, जोड़ों का दर्द और आर्थराइटिस जैसी समस्याएं आम हैं।

एनीमिया और कुपोषण

जेल का भोजन अक्सर पोषक तत्वों में कम होता है, जिससे आयरन, विटामिन और प्रोटीन की कमी हो जाती है। खासकर महिलाओं और युवाओं में एनीमिया ज्यादा देखा जाता है।

आंख और दांतों की समस्या

लंबे समय तक सही हेल्थ चेकअप न मिलने के कारण आंखों की रोशनी कम होना, दांतों में दर्द और मसूड़ों की समस्या भी आम है।

डॉक्टर क्या कहते हैं?

डॉक्टर्स के अनुसार, लंबे समय तक जेल में रहने वाले कैदियों में मानिसक तनाव, टीबी और स्किन डिजीज का खतरा सबसे अधिक रहता है। भीड़भाड़ और स्वास्थ्य सेवाओं की कमी इसका मुख्य कारण है। ऐसे मामलों में समय-समय पर मेडिकल स्क्रीनिंग और मानिसक स्वास्थ्य की काउंसलिंग बेहद जरूरी है।



#### Prabhat Khabar

## सूर्या हांसदा के परिजनों से मिले मानवाधिकार आयोग के सदस्य

परिजनों ने लगाए फर्जी मुठभेड़ और पुलिसिया हत्या के आरोप, निष्पक्ष जांच की मांग

https://www.prabhatkhabar.com/state/jharkhand/godda/family-alleges-fake-encounter-and-police-killing-demands

By SANJEET KUMAR

September 23, 2025 11:21 PM

ललमिटया थाना क्षेत्र के डकैता गांव पहुंचे राष्ट्रीय मानवाधिकार आयोग के सदस्य विमल उप्पल एवं संजीव कुमार ने हाल ही में कथित पुलिस एनकाउंटर में मारे गये सूर्या हांसदा के परिजनों से मुलाकात की और घटना की विस्तृत जानकारी प्राप्त की. सूर्या की मां नीलमुनी मुर्मू और पत्नी सुशीला मुर्मू ने आयोग को बताया कि सूर्या एक सामाजिक कार्यकर्ता था और चांद भैरव आवासीय विद्यालय का संचालन करता था, जिसमें करीब 300 बच्चे पढ़ते हैं. उन्होंने कहा कि सूर्या गरीबों और असहायों की आवाज बनकर लड़ता था और क्षेत्र में हो रहे अवैध खनन के खिलाफ लगातार आवाज उठाता रहा. परिजनों ने बताया कि 10 अगस्त को पुलिस ने उसे देवघर से गिरफ्तार किया और उसी रात उसकी हत्या कर दी गयी. अगले दिन पुलिस ने उसे एनकाउंटर में मारे जाने की झूठी कहानी गढ़ी. नीलमुनी मुर्मू ने कहा कि एनकाउंटर स्थल पर किसी को जाने नहीं दिया गया, शव को देखने तक नहीं दिया गया और पोस्टमार्टम के बाद शव पर जलने के निशान भी मिले. परिजनों का दावा है कि सूर्या बीमार था और किसी भी हालत में भाग नहीं सकता था. उन्होंने आरोप लगाया कि पुलिस ने प्लानिंग के तहत सूर्या की हत्या कर कहानी रची है. मानवाधिकार आयोग के सदस्यों ने कहा कि वे हर बिंदु पर गहराई से जांच कर रहे हैं और साक्ष्य भी एकत्र किये जा रहे हैं. उन्होंने आश्वस्त किया कि पूरी जांच के बाद ही सच्चाई सामने लायी जाएगी. इस घटना ने क्षेत्र में आक्रोश और सवालों का माहौल पैदा कर रहे हैं.

डिस्क्लेमर: यह प्रभात खबर समाचार पत्र की ऑटोमेटेड न्यूज फीड है. इसे प्रभात खबर डॉट कॉम की टीम ने संपादित नहीं किया है